

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

E.A No 03 OF 2023(SZ)

In

OA No 92 OF 2020

IN THE MATTER OF:

Gareeb Guide (NGO)

..... Applicant

Vs

State of Andhra Pradesh and Others

... Respondents

REPORT FILED BY THE COLLECTOR RESPONDENT NO 2

DATE- 25.11.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

E.A No 03 OF 2023(SZ)

In

OA No 92 OF 2020

IN THE MATTER OF:

GAREEB GUIDE (NGO)

..... APPLICANT

VS

STATE OF ANDHRA PRADESH AND OTHERS

.... RESPONDENTS

INDEX

SL.NO	DATE	DESCRIPTION OF DOCUMENT	PAGE NO
1.	09.11.2024	Report filed by Collector Respondent -2	1 - 10
2.	29-10-2024	Notices Issued by Tahsildar Rc.No.158/2024 A. with Translated copy Annexure - I	11 - 110
3.	28.10.2024	Panchanama Report with Translated copy Annexure - II	111 - 121
4.	09.11.2024	Revenue Divisional officer, Srikakulam Annexure - III	122 - 130
5.	01.11.2024	Tahsildar Jalamuru Report Annexure - IV	131 - 146
6.	19.06.2024	Joint verification report by Tahsildar, RDO & DYEE-Irrigation. Annexure - V	147
7.	22.11.2023	National Green Tribunal Order copy. Annexure - VI	148 - 150
8.	07.05.2020	WP.No. 8493 of 2020 in High court of Andhra Pradesh At Amaravati Order copy Annexure - VII	151 - 153
9.	12.08.2024	WP.No. 14694 of 2024 in High court of Andhra Pradesh At Amaravati Order copy Annexure - VIII	154 - 157
10.	27.09.2024	WP.No. 21616 of 2024 in High court of Andhra Pradesh At Amaravati Order copy Annexure - IX	158 - 161

It is certified that all the documents contained in the above annexure are true copies.

Date: 25.11.2024

ACTION TAKEN REPORT FILED BY THE COLLECTOR, SRIKAKULAM IN EA.NO 3 OF 2023(SZ) IN OA NO. 92 OF 2020 (SZ) IN THE MATTER OF GAREEB GUIDE NGO VS STATE OF ANDHRA PRADESH.

1.It is submitted that, the Gareeb Guide (NGO), Rep. by its President, Ms. G. Bhargavi, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad has filed O.A.No.92 of 2020 before the Hon'ble NGT at Chennai, praying to take necessary action on the encroachments in "Kakarla Pond" covered by Sy.No.48 & 59 of Chinnadugam Village, Jalumuru Mandal, Srikakulam District of Andhra Pradesh State.

2.It is submitted that, the report submitted to the Hon'ble NGT, Chennai and also the Principal Secretary to Government, Revenue Dept, Government of Andhra Pradesh.

3.In this connection, it is submitted that,the Hon'ble National Green Tribunal (SZ), Chennai has passed the following orders on 22.11.2023 duly posted the case to 10.01.2024.

1. The report of the District Collector which was filed in August is not before us, as the same is returned for certain compliances. The learned counsel appearing for the State of Andhra Pradesh is directed to upload it again. However, in response to the said report, the applicant has made his objections.

2. It is stated that in and around the Kakarla Pond, there are permanent structures that are more than 20 years old, the buildings accommodating the Below Poverty Line people, etc. are there. Unless the inlets to the pond are cleared, the fresh flow of water may not be possible.

3. Let the District Collector file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures.

4. Let the District Collector file a report in comparison with the FMB and Village Map and the present physical status of the inlets and furnish the way out for clearing the inlets or the alternatives that can be made to ensure flow of the water into the pond.

5. The applicant who filed his objections to the District Collector's report has not given any concrete suggestions as to how they can be removed. Instead, he quoted only the earlier orders passed by the Hon'ble Supreme Court and this Tribunal in various cases. The applicant being an NGO can also join in this process to restore the inlets and outlets of this Kakarla Pond and give their suggestions and contributions.

6. Let the matter be listed on 10.01.2024.

4.It is submitted that, the Superintending Engineer, Irrigation, Srikakulam, the Revenue Divisional Officer, Srikakulam and the Tahsildar, Jalumuru have been requested to examine Orders Dt.22.11.2023 of the Hon'ble NGT (SZ), Chennai in Executive Application No.3 of 2023 (SZ) in O.A.No.92 of 2020 (SZ) and the Notice Dt.19.12.2023 of the applicants Advocate, Bahar, Sahara States, Mansoorabad, Hyderabad, Telangana and to submit the detailed joint inspection report to this office, so as enable this office to take further action in this matter.

5.It is submitted that, the Hon'ble National Green Tribunal (SZ), Chennai has passed the following orders on 02.05.2024, duly posted the case to 04.07.2024.

Mrs.Madhuri Donti Reddy, the learned Government Pleader for the State of Andhra Pradesh would seek further time to file the report of the District Collector, as the officer is engaged in the ongoing Lok Sabha Election duty and let the matter be filed on 04.07.2024 for filing the report of the District Collector.

6.It is submitted that, the Superintending Engineer, Irrigation, Srikakulam, the Revenue Divisional Officer, Srikakulam and the Tahsildar, Jalumuru have submitted the Joint Inspection Report and it is revealed that, as per the orders of the District Collector, Srikakulam, they have conducted Joint inspection of the Karkarlavani Pond in Chinnadhugam Village of Jalumuru Mandal, Srikakulam District of Andhra Pradesh.

Sl.No.	Name of the Official	Designation
1.	Sri Ch. Rangaiah	Revenue Divisional Officer, Srikakulam
2.	Sri P.Sudhakar Rao	Superintending Engineer, Irrigation Department, Srikakulam.
3.	Sri Ch. Nagamma	Tahsildar, Jalumuru.

7.It is submitted that, the Superintending Engineer, Irrigation, Srikakulam, the Revenue Divisional Officer, Srikakulam and the Tahsildar, Jalumuru have inspected jointly to the alleged tank in Sy.No.59 and Sy.No.48-1 and Sy.No.48-3 of Chinnadugam Village, Jalumuru Mandal on dated.19.06.2024 and the subject tank was locally called as "Kakarla Vani tank" and the nature of the subject alleged tank was verified with Settlement Fair Adangal, FMB and VAno.3, of Chinnadugam Village, Jalumuru Mandal.

8.It is also submitted that, during the joint inspection it is revealed that the extent of the Ac.12.75 cents was covered with Permanent Structures located on the subject land i.e. MPP School Building, Housing Colony, Panchayat Office, Temple Stage regarding House site Pattas issued in the year 1988 onwards House site pattas are available with 32 beneficiaries and remaining 57 families have been residing there and said to be misplaced their House site pattas and as per field level

enquiry by the MRI and VRO, Chinnadugam, there are total of 89 individual/families are residing in the Sy.No 59, for the extent of Ac 4.02 Cents and that Ac.7.24 cents of agricultural land was occupied by the 39 individuals of Chinnadugam Village in Jalumuru Mandal, whereas, there is no house site registrar was available in Tahsildar office, in accordance with " Potti Adangal" of Chinnadugam Village 24 individuals covered as a house site pattas beneficiaries .

9.The details of the structures and encroachments on the subject tank as shown below.

Sl.No.	Name of the construction/occupation	Extent covered	Year of occupation
1	MPP School.	Ac.0.12 cts	25 Years
2	Panchayat Office, at present it was converted as Rythu Bharosa Kendram of Chinnadugam Village	Ac.0.05 cts	8 Years
3	Stage dais for Sri Laxmi Narasimha Swamy Yatra.	Ac.0.01 cts	40 Years
4	Agricultural occupations covered with encroachments by 39 individuals were evicted	Ac. 7.24 cts	15-30 Years
5	Covered by Houses	Ac.4.02 cts	25 Years
6	Black top Road was formed from Narasannapeta R&B Road toChinnadugamvillage of Jalumuru Mandal	Ac. 0.55 cts	Long Back
7	Vacant land for Sri Laxmi Narasimha Swamy Yatra purpose	Ac 0.44 cts	40 Years
8	Field Channel	Ac.0.30 cts	30 years
9	Nag devata temple	Ac.0.02 cts	18 years
	TOTAL	Ac.12.75 cts	

10.It is further submitted that, the Agricultural Land encroachments in Survey No.59 for an extent of Ac.7.24 and vacant land for an extent of Ac.0.44 for using of Sri Laxmi Narasimha Swamy Yatra purpose in Kakarlavani Cheruvu of Chinadhugam Village of Jalumuru Mandal were removed and the present ground status is a vacant land and there was vacant on ground and planted a warning board on the subject land cautioned strictly prohibited the trespassing of Govt. land and that, If anybody violated they will be liable to punishable under the guidelines of A.P. Encroachment Act,1905.

11.It is also submitted that, the Sy.No.48 with total extent of Ac.22.49 of Chinnadugam Village in Jalumuru Mandal, which is sub-divided into 6 sub-divisions

and Sy.No.48-1,3 with an extent of Ac.21.08cents is classified as Tank Poramboke - "Kakarlavani Tank", On conduct of filed inspection, it is observed that following:

Sl.no.	Nature of construction/Structure	Extent covered (in Acs.)
1.	Agricultural Land	14.77
2.	Houses/Sheds	1.60
3.	Burial Ground	0.05
4.	Nagadeavatha Temple - Bathrooms	0.01
5.	Vamsadhara Canal	2.00
6.	Field Channel	0.20
7.	Existing Tank	2.45
	Total	21.08

12.It is submitted that, the Agricultural operations were stopped in Survey No.48-1 & 3 for an extent of Ac.14.77 in Kakarlavani Cheruvu of Chinadhugam village, Jalumuru Mandal and the present ground status is a vacant land and there was vacant on ground and planted a warning board on the subject land cautioned strictly prohibited the trespassing of Govt. land. If anybody violated they will be liable to punishable under the guidelines of A.P. Encroachment Act,1905 and as per the potti adangal lease patts was issued in Sy.No.48/1 with an extent of Ac.1.35 and 48/3 and Sy.No.59 were both classified as Tank, but only Ac.2.45 was existing on ground as tank.

13.It is submitted that, previously on 19.06.2024, the Superintending Engineer, Irrigation, Srikakulam, the then RDO Srikakulam and the then Tahsildar Jalumuru have conducted joint inspection on the alleged Tank situated in Sy.No.48-1 and 59 of Chinnadugam (V) of Jalumuru (M). During the joint Inspection the following observations were made

*Originally Kakarla tank of Chinna dugam village of Jalumuru Mandal pertains to Panchayathi Raj Department (P.R).These tanks are handedover to Irrigation Department in the year 2005 and the Tank is abandoned. In the year 1978 the Narasannapeta Branch canal of Vamsadhara Projet has been excavated adjacent to the above said tank and the ayacut of tank was localized under Vamsadhara Project.**No ayacut is serving under this tank.**Thereby the tank has been defunct.*

*There are three in-let points into the tank to facilitate dispose of inletting water through the local channel and lets into the Pedda tank of Peddadugam Village in Jaumuru Mandal. **The inletting water has no permanent obstructing structures** and the channel has been passing under the Narasannapeta Branch Channel through Under Tunnel and its surplus courses to Pedda Tank of Peddadugam Village in Jalumuru Mandal.*

It is further submitted that, as per the instructions of the District Collector,

*Srikakulam, again verification has conducted on 09.11.2024 to verify the functioning of above inlets with the Irrigation Department, Srikakulam. **During the verifications it is found that, the above three inlets are intact and they are functioning.** The inlets and leading channel can accommodate more than the inletting water **there is no stagnation of the water** is observed in the tank bed area and also it is to state that there are no obstructing structures constructed to block the flows. Therefore, there is no need to provide alternative arrangements. The copy of the inspection report Dt.09.11.2024 is submitted herewith for kind perusal.*

14. It is submitted that, applicants Advocate, has issued contempt notice on behalf of his client M/s Gareeb Guide (NGO) regarding encroachment of Kakarla Pond / Waterbody in Chinnadugam Village, Jalumuru Mandal, Srikakulam District.

15. Accordingly, the RDO, Srikakulam and the Tahsildar, Jalumuru have reported that, Sri Dunga Papayya, S/o late Simmanna and 4 others of Chinnadugam Village, Jalumuru Mandal have filed a W.P.No.14694 of 2024 before the Hon'ble High Court of A.P. with a request to issue appropriate writ orders or direction more particularly one in the nature of writ of mandamus to declare the action of the Respondent No.2 & 4 trying to dispossessing the petitioners from the petitioners schedule agricultural land in Sy.No.48/1 for an extent of Ac.0.16, Ac.0.29, Ac.0.16, Ac.0.15 and in Sy.No.59 for an extent of Ac.0.10 for total extent of Ac.0.86 at Chinnadugam Village, Jalumuru Mandal and without following any due process.

16. It is submitted that, the RDO, Srikakulam and the Tahsildar, Jalumuru have also reported that, so many times, the VRO, Chinadugam has announced the court order through tom-tom (Dandora), but some of the villagers of Chinadugam Village have sowed paddy seeds in the above said land during night time with the help of tractors, the VRO, Chinadugam has submitted enquiry report on 07.07.2024 by their office on violation of the court orders and a complaint was also filed in the SHO, Jalumuru to file criminal cases against the illegal encroachers in Sy.No.48 & 59 of Chinadugam Village in numerous time, but the SHO, Jalumuru has advised to inform the issue to the Superintendent of Police, Srikakulam through the higher authorities because it need special police force for encroachment eviction without any disturbance to the law and order.

17. It is submitted that, the RDO, Srikakulam and the Tahsildar, Jalumuru have finally requested to address the Superintendent of Police, Srikakulam to issue necessary instructions to the concerned to provide necessary police protection to the Revenue Officials in Jalumuru Mandal as and when they approach for eviction of encroachments in Sy.No.48 & 59 of Chinadugam Village of Jalumuru Mandal to maintain law and order during the above procedure.

18. It is submitted that, the Tahsildar, Jalumuru and the RDO, Srikakulam have reported that, parawise remarks have been submitted to the G.P for Revenue in the above W.P.No.14694 of 2024 and on 12.07.2024, the Hon'ble High Court of

A.P. passed interim orders that both parties are directed to maintain status quo obtaining as on today until the next date of hearing and as per orders issued by the Hon'ble High Court of A.P., status quo is being maintained by both parties.

19.It is submitted that, even though the court orders in force, the Villagers have encroached the subjected land.With regard to encroachment, the Tahsildar Jalumuru has submitted that, so many times, the Village Revenue Officer, Chinnadugam has announced the court orders through Tom-Tom (Dandora), but some of the villagers of Chinnadugam village have sowed paddy seeds in the above said land during night time with the help of tractors, the Village Revenue Officer, Chinnadugam has submitted enquiry report on 07.07.2024 to Tahsildar Jalumuru on violations of the court orders , and a complaint was also filed in the Station House Office, Jalumuru to file criminal cases against the illegal encroachers in Sy.No. 48, 59 of Chinnadugam Village in numerous time, but the SHO, Jalumuru has advised to inform the issue to the Superintendent of Police, Srikakulam through the higher authorities because it need special police force for encroachment eviction without any disturbance to the law and order.

20.It is submitted that, upon finding about the encroachment the third respondent (the Tahsildar Jalumuru) has issued notices on 13.09.2024 as per the A.P. Encroachment Act,1905.

21.In the meanwhile, Sri Gondu Simmanna, S/o Rama Rao and 4 others, Chinadugam Village, Jalumuru Mandal, Srikakulam District have filed a W.P.No.21616 of 2024 and prayed to declare the notices dt.13.09.2024 issued by the 3rd respondent (the Tahsildar, Jalumuru)trying to dispossessing the petitioners from the petitioners schedule agricultural land in Sy.No.48/1 & 59 for an extent of Ac.16 to Ac.0.30 each in Chinadugam Village, Jalumuru Mandal without considering the explanations dt.09.09.2024 is highly illegal and consequently set aside the same and the Hon'ble Court made the following order Dt.27.09.2024.

This Court has bestowed is attention on the contents of the notices issued under Section 6 of A.P. Land Encroachment Act, 1905. It transpires from the said notices that the official respondents have neither referred to the explanations given by the writ petitioners nor have given any reasoning in respect of such explanations. Having considered these aspects, this Court is of an opinion that the final order under Section 6 & 7 of A.P. Land Encroachment Act, 1905 has been passed by the official respondents without objectively considering the explanations given by the writ petitioners. Therefore, this is a serious violation of principles of natural justice. Accordingly, this Court is of an opinion that the notices issued to the writ petitioners under Section 6 cannot be sustained in law. As a consequences, all the notices issued under Section 6 of the A.P. Land Encroachment Act, 1905 are set aside.

Need less to state that official respondents have the liberty to issue fresh proceedings by following due process of law as incicated above.

It is clarified that so far as other proceedings before the NGT, Chennai and its outcomes are concerned, this Court has not expressed any opinion.

With these observations and directions, this writ petition is disposed of. No order as to costs.

Interlocutory applications, if any, stand closed in terms of this order.

22. It is submitted that, the Revenue Divisional Officer, Srikakulam and the Tahsildar, Jalumuru have also reported that, the applicants Advocate issued a notice dt.09.10.2024 to the Chief Secretary of Andhra Pradesh, the District Collector, Srikakulam and the Tahsildar, Jalumuru to take immediate action against the illegal construction and illegal cultivation in Sy.No.48 & 59 i.e., Kakarla Pond in Chinadugam Village, Jalumuru Mandal, Srikakulam District, under intimation to his client, failure the above, his client will be constrained to file contempt case against the District Collector, Srikakulam and the Tahsildar, Jalumuru without any further notice on or before 15.10.2024.

As per the orders in W.P.No.21616 of 2024 of Hon'ble High Court of A.P made the following.

"Need less to state that official respondents have the liberty to issue fresh proceedings by following due process of law as indicated above."

23. The RDO, Srikakulam and the Tahsildar, Jalumuru have also reported that, during the enquiry, on the certain allegations and there are 37 persons have encroached agriculture land identified in Sy.No.48-1 situated in Kakarlavani Cheruvu of Chingdugam Village, Jalumuru Mandal and also 26 encroachers identified in Sy.No.59 situated in Kakarlavani Cheruvu of Chingdugam Village, Jalumuru Mandal in the following.

Sl.No.	Name of the Encroacher	Father/Husband	Sy.No.	Extent in Ac	Nature of the encroachment
1	Ravada Simmanna	Apparao	48-1	0.30	paddy
2	Dunga Apparao	Simmanna	48-1	0.40	paddy
3	Ravada Eeswararao	Jaddanna	48-1	0.60	paddy
4	Dunga Simmanna	Apparao	48-1	0.26	paddy
5	Dunga Adinarayana	Apparao	48-1	0.26	paddy
6	Tandyala lakshmanarao	Appanna	48-1	0.30	paddy
7	Dasari krishna	Narasimhulu	48-1	0.50	paddy
8	Gondu Simmanna	Ramarao	48-1	0.60	paddy
9	Gondu Subadramma	Ramarao	48-1	0.60	paddy
10	Panga chinnarao	Rajulu	48-1	0.30	paddy

Sl.No.	Name of the Encroacher	Father/Husband	Sy.No.	Extent in Ac	Nature of the encroachment
11	Dubba Eeswarao	Apparao	48-1	0.30	paddy
12	Baggu ramarao	Gavarayya	48-1	0.30	paddy
13	Baggu Chinnarao	Gavarayya	48-1	0.30	paddy
14	Dunga Chinnammadu	Appalaswamy	48-1	0.60	paddy
15	Aligi Sudha	Karuvuvadu	48-1	0.30	paddy
16	Aligi Ramesh	Karuvuvadu	48-1	0.30	paddy
17	Gunda Apprao	Ramulu	48-1	0.50	paddy
18	Surapu Punyavathi	Lakshmanarao	48-1	0.30	paddy
19	Baddi Simmayya	Dalayya	48-1	0.40	paddy
20	Dunga Neelaveni	Simhachalam	48-1	0.30	paddy
21	Pagoti simhadrirao	Dasu	48-1	0.31	paddy
22	Gondu krishna	Tatayya	48-1	0.30	paddy
23	Gorla Simhachalam	Dalappanna	48-1	0.20	paddy
24	Gondu Tatayya	Appalaswamy	48-1	0.20	paddy
25	Gondu Applaswamy	Tatayya	48-1	0.20	paddy
26	Podilapu Somulu	Appanna	48-1	0.25	benda
27	Dubba Ramulu	Appanna	48-1	0.40	Ridge grond
28	Patta polamma	Ramanna	48-1	0.13	redgram
29	Patta Simhachalam	Barikivadu	48-1	0.13	redgram
30	Ravada Simmanna	Apparao	48-1	0.40	teak
31	Gondu Krishna	Tatayya	48-1	0.30	Vacant site
32	Tandyala Lakshmanarao	Appanna	48-1	0.20	Vacant site
33	Chettu Appanna	Rajappadu	48-1	0.50	Vacant site
34	Dunga Latchamma	Appayya	48-1	0.25	Vacant site
35	Dasari Krishna	Narasimhulu	48-1	0.30	Vacant site
36	Ravada Krishna	Mallesu	48-1	0.20	Vacant site
37	Panga Chinnarao	Rajulu	48-1	0.10	Vacant site
		Total extent		12.09	

Sl.No	Name of the Encroacher	Father/Husb and	Sy.No.	Extent in Ac	Nature of Encroach ment
1	Baggu Ramarao	Gavarayya	59	0.15	paddy
2	Panga Chinnarao	Rajulu	59	0.45	paddy
3	Gangarapu Rambabu	Appalawamy	59	0.50	paddy
4	Bojja Rajulu	Dandasi	59	0.15	paddy
5	Baggu Apparao	Dalappanna	59	0.40	paddy
6	Panga Ramudu	Suryanarayan a	59	0.30	paddy
7	Panga Sudha	Suryanarayan a	59	0.30	paddy
8	Gorle Lakshminarayana	Mugatayya	59	0.35	paddy
9	Gorla Ramulamma	Ramudu	59	0.30	paddy
10	Purushottam Ramanamurthy	Vishnumurthy	59	0.15	paddy
11	Potala Mugatamma	Jaggayya	59	0.35	paddy
12	Potala Prasadarao	Ramarao	59	0.30	paddy
13	Ravada Simmanna	Apparao	59	0.20	paddy
14	Surapu Simmamma	Appalaramayy a	59	0.25	Coconut trees
15	Dasari Ramarao	Simhachalam	59	0.15	Vacant site
16	Dasari Suryanarayana	Ramanna	59	0.15	Vacant site
17	Duddu Narasimhulu	Tata	59	0.20	Vacant site
18	Baggu Simhachalam	Dalappanna	59	0.20	Vacant site
19	Baggu Apparao	Dalappanna	59	0.25	Vacant site
20	Baggu Chinnarao	Gavarayya	59	0.40	Vacant site
21	Dasari Suryanarayana	Appalaramayy a	59	0.15	Vacant site
22	Nagamani Mohanarao		59	0.50	Vacant site
23	Neelapu Rambabu		59	0.30	Vacant site
24	Neyyala Suryanarayana		59	0.30	Vacant site
25	Gondu Krishna	Tatayya	59	0.10	Vacant site
26	Potala Lakshmanarao	Apparao	59	0.10	Vacant site
		Total extent		Ac.6.95	

24.It is submitted that, the RDO, Srikakulam and the Tahsildar, Jalumuru have also reported that, panchnama is conducted with the above agricultural encroachers and they have stated that, the permanent structures having in the Kakarlavani Cheruvu and also house site pattas were issued to the beneficiaries since the year 1988 onwards in Sy.No.59 of Chinadugam Village and they have requested to the above said structures and encroachments are to be regularized in their favour and some of the encroachers are occupied the land in Kakarlavani tank, they are cultivating paddy crop and they are daily wage agriculture labourers and also the encroachers are informed that, after harvesting the paddy, they are not encroached any Government land in Kakarlavani Cheruvu and they have requested to regularize the above encroachment in their favour. But, the request of the encroachers cannot be considered as there are orders of the Supreme Court / High Court to protect the water bodies / Channels etc.,

25.It is submitted that, the RDO, Srikakulam and the Tahsildar, Jalumuru have also reported that, as per the above orders, all the encroachments are highly objectionable and they are to be evicted as such on dt.29.10.2024 Notices U/s 7 of L.E, Act, 1905 were issued to all the encroachers and their explanations have been called for and all the encroachers have given statement they will leave the said land after the harvesting of paddy crop, but, there is not guarantee that the encroachers will depart from the above lands, however, action is being taken duly following the due process of law.

26.It is submitted that,the Revenue Divisional Officer, Srikakulam and the Tahsildar, Jalumuru have finally reported that, the Sy.No.48/1 & 59 are classified as Government Tank Poramboke land, the villagers have encroached some portion of the scheduled land and during the enquiry, all the encroachers have stated that, they will leave the said land after the harvesting of paddy crop and the harvesting time of the paddy crop between 20th and 25th November 2024 has also been certified by the Mandal Agriculture Officer of Jalumuru Mandal and action will be taken duly following the due process of law and encroachments will be removed by 09.12.2024.

In the above circumstances, it is humbly prayed that, this Hon'ble NGT (SZ), Chennai may be pleased to record this report and dismiss the above E.A.No. 3 of 2023 in O.A.No.92 of 2020 and pass such further or other orders, as this Hon'ble NGT (SZ), Chennai may deem fit and proper in the facts and circumstances of the case and thus render justice.


9/11/2024
District Collector,

Srikakulam
COLLECTOR
SRIKAKULAM

రేఖా సం.158/2024.ఎ.త.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దుబ్బ రాములు తండ్రి అప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దుబ్బ రాములు తండ్రి అప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు. ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	40	బీర కూరగాయలు సాగు

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు సేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము వొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసము చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు

శ్రీ దుబ్బ రాములు తండ్రి అప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

9 D - 02/10/2024

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dubba Ramulu S/o Appanna has encroached an extent of Ac.0.40 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dubba Ramulu S/o Appanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.40	Ridge grond

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dubba Ramulu S/o Appanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిడి శ్రీ గొండు క్రీష్ణ తండ్రి తాతయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొండు క్రీష్ణ తండ్రి తాతయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.10.09.2024 తేది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	టీకు, నీలగిరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు సఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

శ్రీ గొండు క్రీష్ణ తండ్రి తాతయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


తహశీల్దార్
29/10/2024
జలుమూరు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gondu Krishna S/o Tatayya has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gondu Krishna S/o Tatayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Teak trees and Neelagiri plant

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gondu Krishna S/o Tatayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దుంగ చిన్నమ్మడు భర్త అప్పలస్వామి అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దుంగ చిన్నమ్మడు భర్త అప్పలస్వామి అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

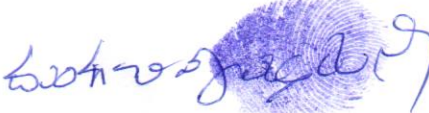
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	60	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

దుంగ చిన్నమ్మడు భర్త అప్పలస్వామి, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


దుంగ చిన్నమ్మడు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt. Dunga Chinnammadu W/o Appalaswamy has encroached an extent of Ac.0.60 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt. Dunga Chinnammadu W/o Appalaswamy has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.60	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt. Dunga Chinnammadu W/o Appalaswamy, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ బగ్గు చిన్నారావు తండ్రి గవరయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు చిన్నారావు తండ్రి గవరయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్

జలుమూరు

బగ్గు చిన్నారావు తండ్రి గవరయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

2 B. చిన్నారావు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Chinnarao S/o Gavarayya has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baggu Chinnarao S/o Gavarayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explantion as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	12.75	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Chinnarao S/o Gavarayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ బడ్డె శిమ్మయ్య తండ్రి దాలయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నంబరు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.నెట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరులనగా శ్రీ బడ్డె శిమ్మయ్య తండ్రి దాలయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.


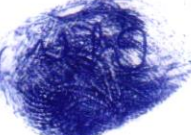
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమాణం		ఆక్రమణ పరిమాణం		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	40	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయశు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నినట్లు తెలియ తగిన ఇంటిలో అందరికీ విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికీ విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

బడ్డె శిమ్మయ్య తండ్రి దాలయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baddi Simmayya S/o Dalayya has encroached an extent of Ac.0.40 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baddi Simmayya S/o Dalayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.40	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baddi Simmayya S/o Dalayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీమతి పులి చిన్నమ్మడు భర్త జోగారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేది:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానం అమరావతి వారు నిబంధనల మేరకు ఆక్రమణ తొలగించమని, ఉత్తరువులు జారీ చేసియున్నారు.

మీరు అనగా శ్రీమతి పులి చిన్నమ్మడు భర్త జోగారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేడుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

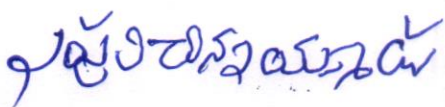
గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమి యొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	50	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసము చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు


29/10/2024

శ్రీమతి పులి చిన్నమ్మడు భర్త జోగారావు , చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt. Puli Chinnammadu W/o Jogarao has encroached an extent of Ac.0.50 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt. Puli Chinnammadu W/o Jogarao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.50	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt. Puli Chinnammadu W/o Jogarao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ పంగ చిన్నారావు తండ్రి గవరయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ పంగ చిన్నారావు తండ్రి గవరయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. నబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు 29/10/24

పంగ చిన్నారావు తండ్రి గవరయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

పంగ చిన్నారావు తండ్రి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Sri Panga Chinnarao S/o Gavarayya has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Sri Panga Chinnarao S/o Gavarayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Panga Chinnarao S/o Gavarayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు


జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీమతి లోట్టి రమణమ్మ భర్తవెంకటరావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేది:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానం ఆమరావతి వారునిబందనల మేరకు ఆక్రమణ తొలగించమని, ఉత్తర్వులు జారీ చేసియున్నారు.

మీరుఅనగా శ్రీమతి లోట్టి రమణమ్మ భర్తవెంకటరావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరంగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

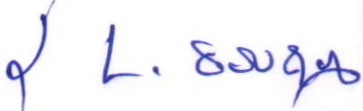
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	ముత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	40	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితారి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీమతి లోట్టి రమణమ్మ భర్తవెంకటరావు , చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


L. Ramana



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt Lotti Ramanamma W/o Venkatarao has encroached an extent of Ac.0.40 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt Lotti Ramanamma W/o Venkatarao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.40	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt Lotti Ramanamma W/o Venkatarao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ రావాడ శిమ్మన్న తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ రావాడ శిమ్మన్న తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

రావాడ శిమ్మన్న తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

రావార శిమ్మన్న



Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Ravada Simmanna, S/o Apparao has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Ravada Simmanna, S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	12.75	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Ravada Simmanna, S/o Apparao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిన శ్రీ మతి దుంగ నీలవేణి భర్త సింహాచలం అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నంబరు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింఘ్ కార్డ వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ మతి దుంగ నీలవేణి భర్త సింహాచలం అను వారు క్రింద డాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటులో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	ముళ్లం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కార్డ వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయశు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితారి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

శ్రీ మతి దుంగ నీలవేణి భర్త సింహాచలం, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


తహశీల్దార్
జలుమూరు
12/11/2024

ఎం.నాలవేణి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt. Dunga Neelaveni W/o Simhachalam has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt. Dunga Neelaveni W/o Simhachalam has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt. Dunga Neelaveni W/o Simhachalam, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశిల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

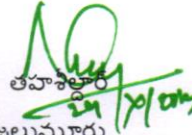
జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . చిన్న దూగాం గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేది:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానం అమరావతి వారు నిబంధనల మేరకు ఆక్రమణ తొలగించమని, ఉత్తరువులు జారీ చేసియున్నారు.

మీరు అనగా శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	18	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశిల్దార్
జలుమూరు

శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Papayya S/o late Simmanna has encroached an extent of Ac.0.18 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Papayya S/o late Simmanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.18	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Papayya S/o late Simmanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిన శ్రీ దుంగ శిమన్న తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ దుంగ శిమన్న తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	26	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

దుంగ శిమన్న తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము,జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Simmanna S/o Apparao has encroached an extent of Ac.0.26 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Simmanna S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.26	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Simmanna S/o Apparao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

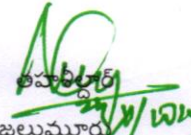
జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిడి శ్రీ బడ్డే నాగమయ్య తండ్రి దాలయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేది:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానంఅమరావతి వారునిబందనల మేరకు ఆక్రమణ తొలగించమని , ఉత్తరువులు జారీ చేసియున్నారు.

మీరుఅనగా శ్రీ బడ్డే నాగమయ్య తండ్రి దాలయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

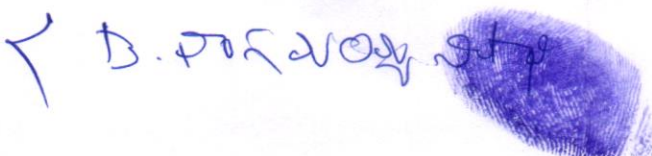
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	90	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితారి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీ బడ్డే నాగమయ్య తండ్రి దాలయ్య చిన్న దూగాం గ్రామము,జలుమూరు మండలం.


B. రామయ్య నాగ

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baddi Nagamayya S/o Dalayya has encroached an extent of Ac.0.90 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baddi Nagamayya S/o Dalayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.90	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baddi Nagamayya S/o Dalayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దుంగ అప్పారావు తండ్రి శిమ్మన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దుంగ అప్పారావు తండ్రి శిమ్మన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టె యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టె యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టె, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టె యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	40	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

దుంగ అప్పారావు తండ్రి శిమ్మన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


D. Adinarayana శ్రీమంతుడి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Apparao S/o Simmanna has encroached an extent of Ac.0.40 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Apparao S/o Simmanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explantion as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.40	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Apparao S/o Simmanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు


జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసుము చేసెడి శ్రీ పట్ట సింహాచలం తండ్రి బారికి వాడు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నంబు గల సర్వే నెంబర్ 48-1. చిన్నదూగాం ఎ.21.08.నెంబు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ పట్ట సింహాచలం తండ్రి బారికి వాడు అను వారు క్రింద దాఖలైన పెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటులో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

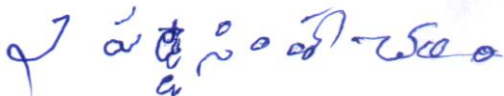
పెడ్యూల్

గ్రామము	సర్వే నెం. నంబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	13	కంది

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసుము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసును చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
29/10/24

శ్రీ పట్ట సింహాచలం తండ్రి బారికి వాడు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri. Patta Simhachalam S/o Barikivadu has encroached an extent of Ac.0.13 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri. Patta Simhachalam S/o Barikivadu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.13	Redgram

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri. Patta Simhachalam S/o Barikivadu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షన్ క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ సూరపు పుణ్యవతి భర్త లక్ష్మణ రావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నంబు 11ల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ సూరపు పుణ్యవతి భర్త లక్ష్మణ రావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము వొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసేదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసేదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

సూరపు పుణ్యవతి భర్త లక్ష్మణ రావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

శ్రీ సూరపు పుణ్యవతి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt Surapu Punyavathi W/o Lakshmanarao has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt Surapu Punyavathi W/o Lakshmanarao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt Surapu Punyavathi W/o Lakshmanarao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిన శ్రీ దుంగ ఆదినారాయణ తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవెన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సిల్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దుంగ ఆదినారాయణ తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, చైతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

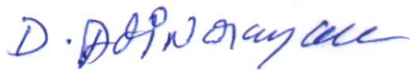
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	26	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

దుంగ ఆదినారాయణ తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Adinarayana S/o Apparao has encroached an extent of Ac.0.26 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Adinarayana S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.26	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Adinarayana S/o Apparao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024ది.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ అక్షు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసే శ్రీమతి పట్ట పొలమ్మ భర్త రామన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీమతి పట్ట పొలమ్మ భర్త రామన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆస్తు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ అక్షు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటులో 3వ అక్షు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక అక్షు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు -- వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. నబ్ డివిజను	భూమియొక్క వివరణ	ముత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	13	కంది

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
29/10/2024

శ్రీమతి పట్ట పొలమ్మ భర్త రామన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


P. వెంకటేశ్వర్లు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt.Patta polamma W/o Ramanna has encroached an extent of Ac.0.13 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt.Patta polamma W/o Ramanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.13	Redgram

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt.Patta polamma W/o Ramanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసుము చేసినది శ్రీ అలిగి రమేష్ తండ్రి కరువువాడు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ అలిగి రమేష్ తండ్రి కరువువాడు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తె.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

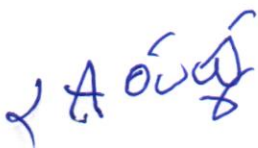
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసుము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసును చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

అలిగి రమేష్ తండ్రి కరువువాడు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Aligi Ramesh S/o Karuvuvadu has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Aligi Ramesh S/o Karuvuvadu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Aligi Ramesh S/o Karuvuvadu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ అలిగి సుధ తండ్రి కరువువాడు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ అలిగి సుధ తండ్రి కరువువాడు అను వారు క్రింద దాఖలైన పెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, చైతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

పెడ్యూల్

గ్రామము	సర్వే నెం. నబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

అలిగి సుధ తండ్రి కరువువాడు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


A. V. S. R.

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt. Aligi Sudha W/o Karuvuvadu has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt. Aligi Sudha W/o Karuvuvadu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt. Aligi Sudha W/o Karuvuvadu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిడి శ్రీ గుండ అప్పారావు తండ్రి రాములు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నంబు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గుండ అప్పారావు తండ్రి రాములు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	50	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు
29/10/2024

గుండ అప్పారావు తండ్రి రాములు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

గుండ అప్పారావు తండ్రి రాములు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gunda Apparao S/o Ramulu has encroached an extent of Ac.0.50 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gunda Apparao S/o Ramulu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.50	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gunda Apparao S/o Ramulu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ పాగోటి సింహాద్రి రావు తండ్రి దాసు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ పాగోటి సింహాద్రి రావు తండ్రి దాసు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	ముత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	31	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము వొందిన ఏజెంట్ కు గాని లేక కడపటితారి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీ పాగోటి సింహాద్రి రావు తండ్రి దాసు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Pagoti Simhadrirao S/o Dasu has encroached an extent of Ac.0.31 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Pagoti Simhadrirao S/o Dasu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.31	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Pagoti Simhadrirao S/o Dasu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెల్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు సఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు సఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
9/11/24

దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

1) కె.ఎ.ఎ.ఎ.

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dubba Eeswarao S/o Apparao has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dubba Eeswarao S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dubba Eeswarao S/o Apparao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిన శ్రీ పొదిలాపు నోములు తండ్రి అప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ పొదిలాపు నోములు తండ్రి అప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

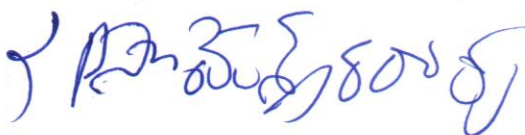
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	25	బెండ కూరగాయలు సాగు

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
29/10/2024

శ్రీ పొదిలాపు నోములు తండ్రి అప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Podilapu Somulu S/o Appanna has encroached an extent of Ac.0.25 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Podilapu Somulu S/o Appanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.25	Benda

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Podilapu Somulu S/o Appanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ రావాడ క్షిప్ర తండ్రిమల్లేసు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅసగా శ్రీ రావాడ క్షిప్ర తండ్రిమల్లేసు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	20	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు

29/10/2024

శ్రీ రావాడ క్షిప్ర తండ్రిమల్లేసు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

R. S. S. S. S.

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Ravada Krishna S/o Mallesu has encroached an extent of Ac.0.20 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Ravada Krishna S/o Mallesu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.20	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Ravada Krishna S/o Mallesu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.త.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు సేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

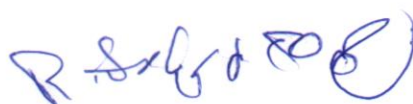
షెడ్యూల్

గ్రామము	సర్వే నెం. నంబర్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు సేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
29/10/2024
జలుమూరు

దుబ్బా ఈశ్వర రావు తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dubba Eeswarao S/o Apparao has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dubba Eeswarao S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dubba Eeswarao S/o Apparao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ బగ్గు రామారావు తండ్రి గవరయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు రామారావు తండ్రి గవరయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	30	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

బగ్గు రామారావు తండ్రి గవరయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


బగ్గు రామారావు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Ramarao S/o Gavarayya has encroached an extent of Ac.0.30 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Baggu Ramarao S/o Gavarayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Ramarao S/o Gavarayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు


జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గొండు అప్పలస్వామి తండ్రి తాతయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొండు అప్పలస్వామి తండ్రి తాతయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	26	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు సేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
29/10/2024

శ్రీ గొండు అప్పలస్వామి తండ్రి తాతయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


శ్రీ గొండు అప్పలస్వామి తండ్రి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gondu Appalaswamy S/o Tatayya has encroached an extent of Ac.0.26 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gondu Appalaswamy S/o Tatayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.26	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gondu Appalaswamy S/o Tatayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గొండు తాతయ్య తండ్రి అప్పలస్వామి అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్48-1. విస్తీర్ణం ఎ.21.08.నిజ్జు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొండు తాతయ్య తండ్రి అప్పలస్వామి అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటులో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	20	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు

శ్రీ గొండు తాతయ్య తండ్రి అప్పలస్వామి, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

గుండలరావు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gondu Tatayya S/o Appalaswamy has encroached an extent of Ac.0.20 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gondu Tatayya S/o Appalaswamy has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.20	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gondu Tatayya S/o Appalaswamy, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.త.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ తండ్యాల లక్ష్మణ రావు తండ్రి అప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సింట్ల కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ తండ్యాల లక్ష్మణ రావు తండ్రి అప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సెక్షన్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	20	కొర్ను

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

తండ్యాల లక్ష్మణ రావు తండ్రి అప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Tandyala Lakshmanarao S/o Appanna has encroached an extent of Ac.0.20 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Tandyala Lakshmanarao S/o Appanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.20	Vacant site

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Tandyala Lakshmanarao S/o Appanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ దాసరి క్రిష్ణ తండ్రి నర్సింహులు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరు అనగా శ్రీ దాసరి క్రిష్ణ తండ్రి నర్సింహులు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

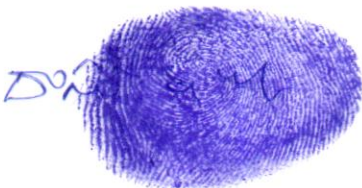
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	50	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు సఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు సఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

దాసరి క్రిష్ణ తండ్రి నర్సింహులు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dasari Krishna S/o Narasimhulu has encroached an extent of Ac.0.50 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dasari Krishna S/o Narasimhulu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.50	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dasari Krishna S/o Narasimhulu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తె.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గోరె సింహచలం తండ్రి దాలప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.నిజ్జు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గోరె సింహచలం తండ్రి దాలప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తె.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల బాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	20	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నినట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీ గోరె సింహచలం తండ్రి దాలప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

G. సింహచలం గారు



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gorle Simhachalam S/o Dalappanna has encroached an extent of Ac.0.20 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gorle Simhachalam S/o Dalappanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.20	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gorle Simhachalam S/o Dalappanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గొండు శివ్మయ్య తండ్రి రామారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవెన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొండు శివ్మయ్య తండ్రి రామారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	60	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు 29/10/2024

గొండు శివ్మయ్య తండ్రి రామారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

శ్రీ ఆ. శా. వల్లి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gondu Simmayya S/o Ramarao has encroached an extent of Ac.0.60 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gondu simmayya S/o Ramarao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.60	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gondu Simmayya S/o Ramarao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గొండు సుభద్రమ్మ భర్త రామారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 48-1. విస్తీర్ణం ఎ.21.08.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొండు సుభద్రమ్మ భర్త రామారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	48-1	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	21	08	0	60	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు

గొండు సుభద్రమ్మ భర్త రామారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

గొండు సుభద్రమ్మ భర్త రామారావు



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt.Gondu Subadramma W/o Ramarao has encroached an extent of Ac.0.60 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt.Gondu Subadramma W/o Ramarao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	48-1	Kakarlavani tank	21.08	0.60	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt.Gondu Subadramma W/o Ramarao, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ బగ్గు అప్పారావు తండ్రి దాలెప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు అప్పారావు తండ్రి దాలెప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
			ఎ.	సెం.	ఎ.	సెం.	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	25	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసము చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
29/10/24
జలుమూరు


29/10/24

శ్రీ బగ్గు అప్పారావు తండ్రి దాలెప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Apparao S/o Dalappanna has encroached an extent of Ac.0.25 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baggu Apparao S/o Dalappanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.25	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Apparao S/o Dalappanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ పంగ రాముడు తండ్రి సూర్యనారాయణ అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవెన్యూ గ్రామం నందు గల సర్వే నెంబర్ 59. విస్తీర్ణం ఎ.12.75.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ పంగ రాముడు తండ్రి సూర్యనారాయణ అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

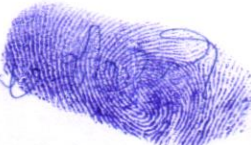
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	5	6	6
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	30	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

పంగ రాముడు తండ్రి సూర్యనారాయణ, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


పంగ రాముడు

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Panga Ramudu S/o Suryanarayana has encroached an extent of Ac.0.30 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Panga Ramudu S/o Suryanarayana has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.30	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Panga Ramudu S/o Suryanarayana, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ బగ్గు అప్పారావు తండ్రి దాలప్పన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు అప్పారావు తండ్రి దాలప్పన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	40	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము బొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికీ విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికీ విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

బగ్గు అప్పారావు తండ్రి దాలప్పన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.





Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Apparao, S/o Dalappanna has encroached an extent of Ac.0.40 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baggu Apparao, S/o Dalappanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.40	Vacant site

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Apparao, S/o Dalappanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ పంగ సుధ భర్త సూర్యనారాయణ అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ పంగ సుధ తండ్రి సూర్యనారాయణ అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతములకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	30	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
జలుమూరు

పంగ సుధ భర్త సూర్యనారాయణ, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

P.కళావతి

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident - Smt Panga Sudha W/o Suryanarayana has encroached an extent of Ac.0.30 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt Panga Sudha W/o Suryanarayana has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt Panga Sudha W/o Suryanarayana, Chinnadugam village, Jalumuru mandal

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt Gorle Ramulamma W/o Ramudu has encroached an extent of Ac.0.30 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt Gorle Ramulamma W/o Ramudu has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.30	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt Gorle Ramulamma W/o Ramudu, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ బొజ్జ రాజులు తండ్రి దండాశి అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.నెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బొజ్జ రాజులు తండ్రి దండాశి అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	15	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితారి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
20/10/2024
జలుమూరు

బొజ్జ రాజులు తండ్రి దండాశి, చిన్న దూగాం గ్రామము,జలుమూరు మండలం


B. Raju

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Bojja Rajulu, S/o Dandasi has encroached an extent of Ac.0.15 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Bojja Rajulu, S/o Dandasi has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.15	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Bojja Rajulu, S/o Dandasi, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సిల్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేది:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానంఅమరావతి వారునిబందనల మేరకు ఆక్రమణ తొలగించమని , ఉత్తర్వులు జారీ చేసియున్నారు.

మీరుఅనగా శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు క్రింద డాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	20	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికీ విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికీ విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న, చిన్న దూగాం గ్రామము,జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Papayya, S/o late Simmanna has encroached an extent of Ac.0.20 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Papayya, S/o late Simmanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.20	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Papayya, S/o late Simmanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ పురుషోత్తం రమణ మూర్తి తండ్రి విష్ణు మూర్తి అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సెట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ పురుషోత్తం రమణ మూర్తి తండ్రి విష్ణు మూర్తి అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	15	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

పురుషోత్తం రమణ మూర్తి తండ్రి విష్ణు మూర్తి, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


P. Y. Kuntal Rao

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Purushottam Ramanamurthy S/o Vishnumurthy has encroached an extent of Ac.0.15 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Purushottam Ramanamurthy S/o Vishnumurthy has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.15	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Purushottam Ramanamurthy S/o Vishnumurthy, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024డి.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

శివప్రకాష్ యం.ఆర్.ఎస్.ఆర్.ఎల్

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ సూరపు శిమ్మన్న తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్ 59. విస్తీర్ణం ఎ.12.75.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ సూరపు శిమ్మన్న తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.


షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	20	కొబ్బరి మొక్కలు

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు సఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము వొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

MD
తహశీల్దార్
29/10/2024
జలుమూరు

శ్రీ సూరపు శిమ్మన్న తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము,జలుమూరు మండలం.

శ్రీ సూరపు శిమ్మన్న తండ్రి


Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident smt Surapu Simmamma S/o Appalaramayya has encroached an extent of Ac.0.20 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Surapu Simmamma S/o Appalaramayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.20	Coconut trees

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Surapu Simmamma S/o Appalaramayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ రావాడ శిమ్మన్న తండ్రి అప్పారావు అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవెన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.నింట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ రావాడ శిమ్మన్న తండ్రి అప్పారావు అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	20	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
29/10/2024
జలుమూరు

29/10/24

శ్రీ రావాడ శిమ్మన్న తండ్రి అప్పారావు, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

రావారా శిమ్మన్న

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Ravada Simmanna S/o Apparao has encroached an extent of Ac.0.20 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Ravada Simmanna S/o Apparao has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12-11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru Chinnadugam	59	Kakarlavani tank	12.75	0.20	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Ravada Simmanna S/o Apparao, Chinnadugam village, Jalumuru Mandal.

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గంగ రావు రాంబాబు తండ్రి అప్పలస్వామి అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సిట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గంగ రావు రాంబాబు తండ్రి అప్పలస్వామి అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

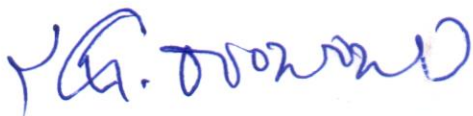
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	50	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ చేగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

గంగ రావు రాంబాబు తండ్రి అప్పలస్వామి, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gangarapu Rambabu S/o Appalawamy has encroached an extent of Ac.0.50 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gangarapu Rambabu S/o Appalawamy has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.50	paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gangarapu Rambabu S/o Appalawamy, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసిడి శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సిడ్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు. W.P.No 21616/2024 తేదీ:27.09.2024 గౌరవ ఆంధ్రప్రదేశ్ ఉన్నత న్యాయస్థానం,అమరావతి వారునిబందనల మేరకు ఆక్రమణ తొలగించమని ఉత్తరువులు జారీ చేసియున్నారు.

మీరుఅనగా శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	7	8
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	20	వరి

నోటీ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

శ్రీ దుంగ పాపయ్య తండ్రి లేట్ శిమ్మన్న, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

ధుంగ-పాపయ్య వారు

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Dunga Papayya S/o late Simmanna has encroached an extent of Ac.0.20 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Dunga Papayya S/o late Simmanna has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.20	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Dunga Papayya S/o late Simmanna, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ బగ్గు చిన్నా రావు తండ్రి గవరయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సెంట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు చిన్నా రావు తండ్రి గవరయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుంచబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	40	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికీ విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికీ విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.

తహశీల్దార్
29/10/2024
జలుమూరు

29/10/2024

శ్రీ బగ్గు చిన్నా రావు తండ్రి గవరయ్య , చిన్న దూగాం గ్రామము, జలుమూరు మండలం.

2 B. చిన్నా రావు



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Chinnarao S/o Gavarayya has encroached an extent of Ac.0.40 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Baggu Chinnarao S/o Gavarayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.40	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Chinnarao S/o Gavarayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీమతి పోతల ముగతమ్మ భర్త జగ్గయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.నెట్టు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీమతి పోతల ముగతమ్మ భర్త జగ్గయ్య అను వారు క్రింద దాఖలైన పెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

పెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	35	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు సఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు
29/10/2024

శ్రీమతి పోతల ముగతమ్మ భర్త జగ్గయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


P. Subbarao

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Smt Pothala Mugathamma W/o Jaggayya has encroached an extent of Ac.0.35 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Smt Pothala Mugathamma W/o Jaggayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.35	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Smt Pothala Mugathamma W/o Jaggayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం, జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసెడి శ్రీ గొర్రె లక్ష్మీనారాయణ తండ్రి ముగతయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.నియ్యం కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ గొర్రె లక్ష్మీనారాయణ తండ్రి ముగతయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది తేది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

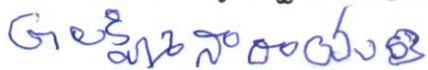
షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	35	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంశమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
జలుమూరు

గొర్రె లక్ష్మీనారాయణ తండ్రి ముగతయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం.


G. Lakshminarayana

Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Gorle Lakshminarayana S/o Mugathayya has encroached an extent of Ac.0.35 cents in Sy.No.59 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Sri Gorle Lakshminarayana S/o Mugathayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.35	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Gorle Lakshminarayana S/o Mugathayya, Chinnadugam village, Jalumuru mandal

రేఖా నెం.158/2024.ఎ.తే.29.10.2024దీ.

తహశీల్దార్ వారి కార్యాలయం,జలుమూరు.

ఆంధ్రప్రదేశ్ భూఆక్రమణ చట్టం -1905 3వ ఆక్టు, 7వ సెక్షను క్రింద నోటీసు

జలుమూరు.మండలం, చిన్న దూగాం గ్రామములో వాసము చేసేడి శ్రీ బగ్గు రామారావు తండ్రి గవరయ్య అను వారు జలుమూరు మండలం చిన్న దూగాం . రెవిన్యూ గ్రామం నందు గల సర్వే నెంబర్59. విస్తీర్ణం ఎ.12.75.సెట్లు కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు) గా గల ప్రభుత్వం వారి భూమిని ఆక్రమించియున్నారు.

మీరుఅనగా శ్రీ బగ్గు రామారావు తండ్రి గవరయ్య అను వారు క్రింద దాఖలైన షెడ్యూల్ లో కనుపరిచిన భూమిని నీవు ఉత్తరువు లేక ఆక్రమించుకొన్నట్లు గ్రహించియున్నారు. సదరు భూమి గవర్నమెంట్ వారిది మీకు ఇష్టమున్న యెడల తే.12.11.2024 ది మునుపు, నీవు నేరుగా గాని, వ్రాతమూలకముగా గాని ఆక్టు యొక్క 3(i) వ సెక్షన్ క్రింద భూమి మీద నిండు పన్నుతో గూడ, 1905వ సం.పు 3 వ ఆక్టు యొక్క 3(ii) వ సెక్షన్ క్రింద లేక వల్లగాని విధింపబడిన రేటుతో 3వ ఆక్టు, 5వ సెక్షన్ క్రింద సదరు ఆక్రమణకు శిక్ష పన్ను విధింపబడి మరియు / లేక ఆక్టు యొక్క 3వ సెక్షన్ క్రింద భూమియందు వుండే పంటలు, వస్తువులు, ఇండ్లు, కట్టడములు మరియు వుండబడిన వస్తువులు - వీటిని సర్కారు వారికప్పగించి భూమి నుండి తొలగించుటకు యేల భాద్యుడవు కాకూడదో దానిని తెలుపవచ్చును.

షెడ్యూల్

గ్రామము	సర్వే నెం. సబ్ డివిజను	భూమియొక్క వివరణ	మొత్తం పరిమితి		ఆక్రమణ పరిమితి		ఆక్రమణ ప్రకారము
			ఎ.	సెం.	ఎ.	సెం.	
1	2	3	4	5	6	6	
చిన్న దూగాం	59	కాకర్ల వాని చెరువు (ప్రభుత్వ పోరంబోకు)	12	75	0	15	వరి

నోట్ : సదరు భూమిని ఆక్రమించుకొన్న వానికి నోటీసు నఖలు నేరుగా ఇచ్చుటవల్ల గాని లేక ఇతను సాధారణముగా వాసము చేయు స్థలములో అతని వంసమండలి ప్రాయపు పురుషునికి ఇచ్చుట వాళ్ళ గాని లేక ఇతని అధికారము పొందిన ఏజెంట్ కు గాని లేక కడపటితూరి వాసను చేయుచున్నట్లు తెలియ తగిన ఇంటిలో అందరికి విసిదమగునట్లు సదరు నఖలును అంటించుట వల్లగాని లేక ఆక్రమింపుబడిన భూమి మీద అందరికి విసిదమగునట్లు అంటించుట వాళ్ళ గాని సదరు నోటీసును జారీచేయ వలెను.


తహశీల్దార్
29/10/2024
జలుమూరు

బగ్గు రామారావు తండ్రి గవరయ్య, చిన్న దూగాం గ్రామము, జలుమూరు మండలం



Rc.No.158/2024 A dt.29-10-2024

Tahsildar office, Jalumuru Mandal

Notice under Andhra Pradesh Land Grabbing Act, 1905, 3 Act under section -7

&&&

It is observed that Jalumuru Mandal, Chinnadugam village resident Sri Baggu Ramarao S/o Gavarayya has encroached an extent of Ac.0.15 cents in Sy.No.48-1 in Kakarlavani Tank of Chinnadugam village in Jalumuru Mandal.

Hence you Baggu Ramarao S/o Gavarayya has encroached the land showing under Schedule, you are without any orders of the Government. The land you have encroached to relates to Government. So you hereby ordered to submit your written explanation on or before 12 -11-2024 under Act Section 3 (i) with full tax, under section (ii) 1905 Act and Act, 3 section-5 punishable with tax by as per Act Section -3, crops, goods, houses, constructions you have to submit Government and why you have not been responsible for removable.

Hence you may submit your explanation as above accordingly as per date specified.

Schedule

Mandal & village	Sy.No.	Land classificatoin	Total extent Ac.	Encroached extent Ac.	Nature of the encroachment
Jalumuru & Chinnadugam	59	Kakarlavani tank	12.75	0.15	Paddy

Note:- This notice may issue to the encroacher direct or it show at his residence or give the person responsible relates to the encroacher or the person responsible to the agent or lastly resided clearly showing the duplicate notice pasting or the notice may fix at the land encroached.

Sd/- J.Ramarao,
Tahsildar,
Jalumuru mandal

To

Sri Baggu Ramarao S/o Gavarayya, Chinnadugam village, Jalumuru mandal

శ్రీకామేశ్వరం గ్రామం, జిల్లా, జిల్లాపాలక సంఘం, పెద్దదుగం పంచాయతీ.
 పరిధిలోని గ్రామం పంచాయతీ గ్రామపంచాయతీ మరియు గ్రామపంచాయతీ
 యావత్తులో ఆదాయాన్ని విస్తరించడానికి! సర్పంచికి 48-1, 59 అ
 పేర్లతో గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో యావత్తులో పంచాయతీ
 పంచాయతీ కార్యాలయం నుండి 29-10-2024 తేదీన మంజూరు కరెన్సీ
 10-00 గంటలకు శ్రీ యంత్రాధికారులు జిల్లాపాలక సంఘం గ్రామపంచాయతీ
 నుండి గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో పంచాయతీ
 ఈ యంత్రాధికారులు పేర్లతో గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో
 గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో గ్రామం పంచాయతీ నుండి
 ఆదాయం పేర్లతో గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో గ్రామం పంచాయతీ నుండి
 ఆదాయం పేర్లతో గ్రామం పంచాయతీ నుండి ఆదాయం పేర్లతో గ్రామం పంచాయతీ నుండి

1. P. Radhavarthi

2. G. Srinivas

3. P. Srinivas

4. P. Srinivas

5. P. Srinivas

6. P. Srinivas

P. Radhavarthi
 SARPANCH
 GRAMA PANCHAYATHI
 CHINNADUGAM
 JALUMURU MANDAL

- 6 ~~SVN~~
- 7 ~~SVN~~
- 8 D. Lakshmi
- 9 అలిలక్ష్మి
- 10 D. Lakshmi
- 11 ~~SVN~~
- 12 S. Lakshmi
- 13 అలిలక్ష్మి
- 14 P. Lakshmi
- 15 అలిలక్ష్మి
- 16 అలిలక్ష్మి
- 17 అలిలక్ష్మి
- 18 అలిలక్ష్మి
- 19 అలిలక్ష్మి
- 20 అలిలక్ష్మి

- 1121 పి. లక్ష్మి
- 22 పి. లక్ష్మి
- 23 A. లక్ష్మి
- 24 పి. లక్ష్మి
- 25 A. లక్ష్మి
- 26 P. Lakshmi
- 27 G. Lakshmi
- 28 పి. లక్ష్మి
- 29 D. Lakshmi
- 30 R. Lakshmi
- 31 V. Lakshmi
- 32 G. Lakshmi
- 33 పి. లక్ష్మి
- 34 అలిలక్ష్మి
- 35 పి. లక్ష్మి
- 36 అలిలక్ష్మి

29/10/2024
Chinnadigam

1) ಸಾಧನ ತಯಾರಿಸಿ ಭೂಮಾಣಂ 113 ಕೂ ಕುಲು ಬಿಂ' ಪೂ. ತಲಯ 2) ಸಾಧನ ನಿರಂತರ
 ಭೂಮಾಣಂ ತಯಾರಿಸಿ ಭೂಮಾಣಂ 113 ಕೂ ಕುಲು ಬಿಂ' ಪೂ. ತಲಯ 3) ಸಾಧನ ನಿರಂತರ
 ಭೂಮಾಣಂ ತಯಾರಿಸಿ ಭೂಮಾಣಂ 113 ಕೂ ಕುಲು ಬಿಂ' ಪೂ. ತಲಯ 4) ಸಾಧನ ನಿರಂತರ
 ಭೂಮಾಣಂ ತಯಾರಿಸಿ ಭೂಮಾಣಂ 113 ಕೂ ಕುಲು ಬಿಂ' ಪೂ. ತಲಯ 5) ಸಾಧನ ನಿರಂತರ
 ಭೂಮಾಣಂ ತಯಾರಿಸಿ ಭೂಮಾಣಂ 113 ಕೂ ಕುಲು ಬಿಂ' ಪೂ. ತಲಯ

ಈ ದಿನದ ನಿಂತಂ - ಹೆಣ್ಣು ನಾನ್ ಅಂಕರಮ
 ಭಿನ್ನಮಾಣ ಮಂಥಲಂ. - ಬ್ರಹ್ಮ ಸುಗಾಣ (ಸಾಮ ಪೂಜಿಸ್ತು ಬ
 ಅಯಿ ಅನ್ಯಾಯ ಈ ಸಾಮಂ ಪುಟ್ಟಿ ಪೆರಿ ವ್ರತಸಾಂಯಂ,
 ವ್ರತಸಾಂಯಂ ಹಾಲ ಪಮದ - ಹೆಣ್ಣು ಭಿವನಮು ಸಾಧನ ಸುಯ್ಯಂ
 ಸಾಧನಂ ಪರಿಣತ ಸಂಶ್ಯಸಿಂ: 48/1, ಸಾಧನ ಸಂಶ್ಯಸಿಂ 51-08
 ಸಂಶ್ಯ ಮುಯಿ ಸಂಶ್ಯಸಿಂ 59 ಸಂಶ್ಯಸಿಂ 12-75 ಸಂಶ್ಯ ಸಂಶ್ಯಸಿಂ
 - ಈ - ಬ್ರಹ್ಮ ಸುಗಾಣ (ಸಾಮ ಪೂಜಿಸ್ತು ನಿರಂತರ ನಿರಂತರ ಮುಯಿ
 ವ್ರತಸಾಂಯಂ ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು - ಹೆಣ್ಣು ಕುಂಠಿ ಭಿವನ ಮುಸಾಧನ ಸುಯ್ಯಂ
 ಅಯಿ ಸುಕವು ಪೂಜಿಸ್ತು - ಹೆಣ್ಣು ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು
 - ಹೆಣ್ಣು ನಿರಂತರ ಅನ್ಯ ಸಂಶ್ಯಸಿಂ ಅಯಿ ಸಂಶ್ಯಸಿಂ ಅಯಿ ಸಂಶ್ಯಸಿಂ
 ಅಯಿ ಸಂಶ್ಯಸಿಂ ತೆ 29/10/2024 ಅನ ಭವಮಾಣ ತಂಶ್ಯಸಿಂ
 ಪೂ ಸಾಧನಂ - ಬ್ರಹ್ಮ ಸುಗಾಣ (ಸಾಮ ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು
 - ಈ ಸಾಮ ನಿರಂತರ ನಿರಂತರ ಪೂಜಿಸ್ತು ನಿರಂತರ ನಿರಂತರ
 ಸಂಶ್ಯಸಿಂ ಸಂಶ್ಯಸಿಂ ಅನ್ಯ ಸಂಶ್ಯಸಿಂ ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು
 ನಿರಂತರ ಈ ಸಾಧನಂ ತೆ ಅಯಿ ಸಂಶ್ಯಸಿಂ ಅಯಿ ಸಂಶ್ಯಸಿಂ
 ಸಂಶ್ಯಸಿಂ ನಿರಂತರ ನಿರಂತರ ಸಂಶ್ಯಸಿಂ ಅಯಿ ಸಂಶ್ಯಸಿಂ
 ಮುನಿ ಸಂಶ್ಯಸಿಂ ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು ಅಯಿ ಸಂಶ್ಯಸಿಂ
 ಸಂಶ್ಯಸಿಂ ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು

- ಬ್ರಹ್ಮ ಸುಗಾಣ (ಸಾಮ ಸಂಶ್ಯಸಿಂ: 59 ಈ - ಹೆಣ್ಣು
 ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು ಸಂಶ್ಯಸಿಂ ಅಯಿ ಸಂಶ್ಯಸಿಂ
 ಕುಂಠಿ ಪೂಜಿಸ್ತು ನಿರಂತರ

- | | | |
|-------|----------------------------|-------|
| ನಂ.ಸಂ | ಪೂಜಿಸ್ತು ಪೂಜಿಸ್ತು/ಪೂಜಿಸ್ತು | ನಂ.ಸಂ |
| 1) | ಬ್ರಹ್ಮ. ಸಾಧನಂ ಭೂಮಾಣಂ | 0-15 |
| 2) | ಪೂ. - ಬ್ರಹ್ಮ ಸುಗಾಣಂ | 0-45 |

ವಿಷಯ ಪಟ್ಟಿ / ಕೆಲಸ

೨೫

- 3) ಕಂಠಪಠ್ಯ ಶಾಲಾಭಿವೃದ್ಧಿ ಅಧ್ಯಯನ
- 4) ಬಾಹ್ಯ ರಾಜ್ಯಗಳ ಕುರಿತು
- 5) ಬಾಹ್ಯ. ಅಧ್ಯಯನಗಳ ವ್ಯಾಪ್ತಿ
- 6) ಬಾಹ್ಯ. ರಾಜ್ಯಗಳ ಸಾಮಾನ್ಯ
- 7) ಬಾಹ್ಯ. ಸುಧೆಗಳ -ಯ-
- 8) ಕಾರ್ಯ ಲಕ್ಷಣಗಳ ಮೇಲೆ
- 9) ಕಾರ್ಯ. ರಾಜ್ಯಗಳ ಸಾಮಾನ್ಯ
- 10) ಪ್ರವೃತ್ತಿ ಶಾಲಾಭಿವೃದ್ಧಿ ಅಧ್ಯಯನ
- 11) ವ್ಯಾಪ್ತಿ. ಮೇಲೆ ತಿಳಿಸಿದ ಸಂಖ್ಯೆ
- 12) ವ್ಯಾಪ್ತಿ. (ಅಧ್ಯಯನ)ಗಳ ಅಧ್ಯಯನ
- 13) ರಾಜ್ಯ. ಅಧ್ಯಯನಗಳ ಅಧ್ಯಯನ
- 14) ನಿಯಂತ್ರಣ ಅಧ್ಯಯನಗಳ ಅಧ್ಯಯನ
- 15) ವ್ಯಾಪ್ತಿ. ಅಧ್ಯಯನಗಳ ನಿರ್ವಹಣೆ
- 16) ವ್ಯಾಪ್ತಿ. ನಿಯಂತ್ರಣಗಳ ಅಧ್ಯಯನ
- 17) ಕುರಿತು ನಿಯಂತ್ರಣಗಳ ಅಧ್ಯಯನ
- 18) ಬಾಹ್ಯ. ನಿರ್ವಹಣೆಗಳ ವ್ಯಾಪ್ತಿ
- 19) ಬಾಹ್ಯ. ಅಧ್ಯಯನಗಳ -ಯ-
- 20) ಬಾಹ್ಯ. ಅಧ್ಯಯನಗಳ ನಿರ್ವಹಣೆ
- 21) ವ್ಯಾಪ್ತಿ. ನಿಯಂತ್ರಣಗಳ ಅಧ್ಯಯನ
- 22) ವ್ಯಾಪ್ತಿ. ಮೇಲೆ ತಿಳಿಸಿದ ಸಂಖ್ಯೆ
- 23) ವ್ಯಾಪ್ತಿ. ರಾಜ್ಯಗಳ
- 24) ವ್ಯಾಪ್ತಿ. ನಿಯಂತ್ರಣಗಳ
- 25) ವ್ಯಾಪ್ತಿ. ಅಧ್ಯಯನಗಳ ಅಧ್ಯಯನ
- 26) ವ್ಯಾಪ್ತಿ. ಅಧ್ಯಯನಗಳ ಅಧ್ಯಯನ

0-50
0-15
0-40
0-30
0-30
0-35
0-30
0-15
0-35
0-30
0-20
0-25 (ಕುರಿತು)
0-15
0-20
0-20
0-25
0-40
0-15
0-50 (ಕುರಿತು)
0-30
0-30
0-10
0-10 (ಕುರಿತು)

ಮುಖ್ಯ ನಿರ್ದೇಶಕರು: 115/1/1 ಈ ವಿಸ್ತೀರ್ಣದ 21-02 ಸೆಟ್
 ಈ ಕಾರಣವಾಗಿ ದೋಷ ನಿವಾರಣೆ ಮಾಡಿ ಸೂಕ್ತ
 ಈ ಕ್ರಮದ ಪ್ರಕ್ರಿಯೆಗಳ ಜಾಲದ ವರ್ತಮಾನ

ವಿ.ಸಂ	ಪ್ರಕ್ರಿಯೆಗಳ ಜಾಲದ ವಿವರ/ತಪ್ಪು	ವಿಸ್ತೀರ್ಣ
1)	ಶಾಖೆ. ಡಿಪ್ಯೂಟಿ ಫಿ ಆಫೀಸರಿ	0-30
2)	ಸುಂ. ಆಫೀಸರಿ ಫಿ ಡಿಪ್ಯೂಟಿ	0-40
3)	ಶಾಖೆ. ಈಕೆಕ್ರೆಡೆನ್ಷಿಯಲ್ ಫಿ ಫಿಡ್ಲಿ	0-60
4)	ಸುಂ. ಡಿಪ್ಯೂಟಿ ಫಿ ಆಫೀಸರಿ	0-26
5)	ಸುಂ. ಶಿಕ್ಷಣಾಧಿಕಾರಿ ಫಿ -ಎ-	0-26
6)	ತಂತ್ರಾಂಶ. ಲೆಕ್ಕಾಧಿಕಾರಿ ಫಿ ಅಪ್ರೆನ್ಟಿಸ್	0-30
7)	ಶಾಖೆ. ಕ್ರಿಯೆ ಫಿ ಸಂಯೋಜನೆ	0-50
8)	ಶಾಖೆ ಡಿಪ್ಯೂಟಿ ಫಿ ಶಾಖಾಧಿಕಾರಿ	0-60
9)	ಶಾಖೆ ನಿರ್ದೇಶಕರ ಫಿ ಶಾಖಾಧಿಕಾರಿ	0-60
10)	ಸುಂ. ಡಿಪ್ಯೂಟಿ ಫಿ ಶಾಖಾಧಿಕಾರಿ	0-30
11)	ಸುಂ. ಈಕೆಕ್ರೆಡೆನ್ಷಿಯಲ್ ಫಿ ಆಫೀಸರಿ	0-30
12)	ಸುಂ. ಶಾಖಾಧಿಕಾರಿ ಫಿ ನಿರ್ದೇಶಕರು	0-30
13)	ಸುಂ. ಡಿಪ್ಯೂಟಿ ಫಿ -ಎ-	0-30
14)	ಸುಂ. ಡಿಪ್ಯೂಟಿ ಫಿ ಆಫೀಸರಿ	0-60
15)	ಶಾಖೆ. ನಿರ್ದೇಶಕರು ಫಿ ಕಾರ್ಯದರ್ಶಿ	0-30
16)	ಶಾಖೆ. ಕೆಪಿಐ ಫಿ -ಎ-	0-30
17)	ಸುಂ. ಆಫೀಸರಿ ಫಿ ಶಾಖಾಧಿಕಾರಿ	0-50
18)	ನಿರ್ದೇಶಕರು ಫಿ ಡಿಪ್ಯೂಟಿ ಫಿ ಲೆಕ್ಕಾಧಿಕಾರಿ	0-30
19)	ಸುಂ. ಡಿಪ್ಯೂಟಿ ಫಿ ಸುಪರಿಂಟೆಂಡೆಂಟ್	0-40
20)	ಸುಂ. ನಿರ್ದೇಶಕರು ಫಿ ನಿರ್ದೇಶಕರು	0-30

5

2) G. Lakshminarayana Murthy

3) Basavarajamma

3) P. Purnesh

4) D. Chaitanyaiah

4) T. Govind Rao

5) Prasadiah

5) G. Lakshminarayana

6) D. K. S. Murthy

7) N. Jayarama

8) K. Lakshminarayana Murthy

9) K. Lakshminarayana Murthy

10) K. Lakshminarayana Murthy

11) K. Lakshminarayana Murthy

12) K. Lakshminarayana Murthy

13) K. Lakshminarayana Murthy

14) N. Nagamare

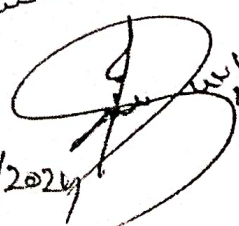
15) Ch. Sai Men

Panchanama Recorded by me

&
Statment Recorded by me

UK
YRS
Chimadugur

29/10/2024


29/10/24

Chinnadugam village
Date:-28.10.2024

Beat of Tom Tom

It is hereby informed by the Sarpanch, Grama Panchayat, to all public and farmers of Chinnadugam village of Jalumuru Mandal that , all the encroachers of Chinnadugam village have assembled in Chinnadugam panchayat office on 29-10-2024 Tuesday at 10.00 AM and conducted Grama Sabha in presence of Tahsildar, Jalumuru mandal in which Sy.No.covered by 48-1 and 59 Kakarlavani tank and it is infomed all the public whose encroachers the tank are informed to bring any documentry evidence with them the same has been informed by the beat of Tom Tom in the village.

Sd/- P.Padmavathi
Sarpanch
Grama Panchayathi
ChinnaDugam
Jalumuru Mandal

- | | |
|------------------------------------|-------------------------------|
| 1. Sd/- P.Padmavathi | 23. Sd/- A.Polayya |
| 2. Sd/- G.Simmmayyas | 24. Sd/- Puli Karuvamma (Lti) |
| 3. Sd/- P.Satyam | 25. Sd/- A.Padma |
| 4. Sd/- P.Parvathi | 26. Sd/-P.Ramesh |
| 5. Sd/- P.Someswararao | 27. Sd/-G.Narayanarao (Lti) |
| 6. Sd/-D.Papayya | 28. Sd/- Baggu Apparao (Lti) |
| 7. Sd/- | 29. Sd/- D.Chinnarao |
| 8. Sd/- | 30. Sd/- R.Simmanna |
| 9. Sd/- | 31. Sd/- V.Simhachalam |
| 10. Sd/- D.Mahesh | 32. Sd/- G.Murthy |
| 11. Sd/- | 33. Sd/- Bojja Rajulu (Lti) |
| 12. Sd/- S.Punyavathi | 34. Sd/- Surapu Simhachalam |
| 13. Sd/- Pulichinnammadu | 35. Sd/- Baddi Simmalu (Lti) |
| 14. Sd/- P.Kalavathi | 36. Sd/- Panga Chinnarao |
| 15. Sd/- G.Lakshminarayana | 37. Sd/- Panga Ramana |
| 16. Sd/- Gondu Subbamma (Lti) | 38. Sd/- Pagoti Srinivasarao |
| 17. Sd/- Tandela Varalakshmi (Lti) | |
| 18. Sd/- Aligi Saraswathi (Lti) | |
| 19. Sd/- Thonti Ramanamma (Lti) | |
| 20. Sd/- Duddu Narasimhulu (Lti) | |
| 21. Sd/- Pudi Rajulu | |
| 22. Sd/- Patta Simchala | |

Sd/- U.Krishnarao, 29-10-2024
Village Revenue Officer,
Chinnadugam village
Jalumuru Mandal

Jalumuru Mandal
Chinnadugam village

PANCHANAMA

Panchanama has been recorded by the following village elders of Chinnadugam village in Jalumuru Mandal on the issue of some persons encroachment of Kakarlavani Tank in Chinnadugam village Jalumuru mandal

Panchanamadars

1. Gondu Simmanna S/o Ramarao age 52 years, BC-D, Polinativelama
2. Surapu Simhachalam S/o Appalaramayya, age 45 years, BC-D, Polinativelama
3. Pagoti Simhadrirao S/o Dasu aged 60 years, BC-D Polinativelama
4. Duga Chinnarao S/o Appalawamy aged 45 years, BC-D, Polinativelama
5. Podilapu Someswararao S/o Appanna aged 55 years, BC-D, Polinativelma

We the following signed persons are all residence of Chinnadugam village, Jalumuru mandal, we have been born and grown in the village and living on Agricultural labour and agriculture. In our village Sy.No.48-1 Ac.21.08 cents and Sy.No.59 Ac.12.75 cents in Chinnadugam village of Jalumuru Mandal, we are living by constructing dwelling houses and agriculture. It is observed that the same numbers covered Tank poramboke and objectionable for encroachments, the Tahsildar, Jalumuru Mandal has conducted Grama Sabha at Grama Panchayat office, at Chinnadugam village in Jalumuru Mandal and the same informed by the beat of Tom Tom on 28.10.2024. The Tahsildar, Jalumuru has informed in detail that the encroachments of Poramboke Tankbeds are punshable as per Law. The names of the following who encroached the Tankbeds have been read out and confirmed by the villagers and panchayatdars.

Details of names who encroached in Sy.No.59 for an extent of Ac. 12.75 cents tankbed poramboke of Chinnadugam village.

Sl.No.	Name of the encroachers	Father name /husband name	Extent in Ac.
1	Baggu Ramarao	Gavarayya	0.15
2	Panga chinnarao	Rajulu	0.45
3	Gangarapu Rambabu	Appalawamy	0.50
4	Bojja Rajulu	Dandasi	0.15
5	Baggu Apparao	Dalappanna	0.40
6	Panga Ramudu	Suryanarayana	0.30
7	Panga Sudha	Suryanarayana	0.30
8	Gorle lakshminaidu	Mugatayya	0.35
9	Gorle Ramulamma	Ramudu	0.30
10	Purushottam Ramanamurthy	Vishnumurthy	0.15
11	Pothala Mugathamma	Jaggayya	0.35
12	Pothala Prasadarao	Ramarao	0.30
13	Ravada Simmanna	Apparao	0.20
14	Surapu Simmanna	Appalaramayya	0.25 (cocunut)
15	Dasari Ramarao	Simhachalam	0.15
16	Dasari Suryanarayana	Ramanna	0.15

17	Duddu Narasimhulu	Tata	0.20
18	Baggu Simhachalam	Dalappanna	0.20
19	Baggu Apparao	Dalappanna	0.25
20	Baggu Chinnarao	Gavarayya	0.40
21	Dasari Suryanarayana	Appalaramayya	0.15
22	Nagamani Mohanarao		0.50
23	Seelapu Rambabu		0.30
24	Neyyala Suryanarayana		0.30
25	Gondu Krishna	Tatayya	0.10
26	Pothala Lakshmanarao	Apparao	0.10

And details of encroachers of Kakarlavani Tank in Sy.No.48-1 Ac.21.08 cents .

Sl.No.	Name of the encroachers	Father name /husband name	Extent in Ac.
1	Ravada Simmanna	Apparao	0.30
2	Dunga Apparao	Simmanna	0.40
3	Ravada Eeswararao	Jaddenna	0.60
4	Dunga Simmanna	Apparao	0.26
5	Dunga Adinarayana	Apparao	0.26
6	Tandyala Lakshmanarao	Appanna	0.30
7	Dasari Krishna	Narasimhulu	0.50
8	Gondu Simmanna	Ramarao	0.60
9	Gondu Subadramma	Ramarao	0.60
10	Panga Chinnarao	Rajulu	0.30
11	Dubbu Eeswararao	Apparao	0.30
12	Baggu Ramarao	Savarayya	0.30
13	Baggu Chinnarao	Savarayya	0.30
14	Dunga Chinnammadu	Appalaswamy	0.60
15	Aligi Sudha	Karuvuvadu	0.60
16	Aligi Ramana	Karuvuvadu	0.60
17	Gondu Apparao	Ramulu	0.50
18	Surapu Punyavathi	Lakshmanarao	0.30
19	Baddi Jamma	Dalayya	0.40
20	Dunga Neelaveni	Simhachalam	0.30
21	Pagoti Simhadrirao	Dasu	0.31
22	Gondu Krishna	Tatayya	0.30
23	Gondu Simhachalam	Dalappanna	0.20
24	Gondu Tatayya	Appalaswamy	0.20
25	Gondu Appalaswamy	Tatayya	0.26
26	Podulapu Somulu	Appanna	0.25 (lady finger)
27	Dubbu Ramulu	Appanna	0.40 (Beera)
28	Patta Polamma	Ramana	0.13 (Redgram)
29	Patta Simhachalam	Barikivadu	0.13 (Redgram)
30	Ravada Simmanna	Apparao	0.40
31	Gondu Krishna	Tatayya	0.30 (Teku)
32	Tandyala Lakshmanarao	Appanna	0.20 (Kornu)
33	Chettu Appanna	Rajappadu	0.50
34	Dunga Latchamma	Appayya	0.25
35	Dasari Krishna	Narasimhulu	0.30 (Kornu)

36	Ravada Krishna	Mallesu	0.20
37	Panga Chinnavadu	Rajulu	0.10

The details of encroachers 37 persons in Sy.No.48-1 and 26 persons in Sy.No.59 have been readout in Grama sabha conducted by the Tahsildar, Jalumuru. The following signed panchayatdars have confirmed the details and said to be truth.

Witness

Sd/- P.Ramana

Signed persons:-

1. G.Simmayya
2. Surapu Simhachalam
3. G.Lakshminarayana
4. Pagati Srinivasaro
5. P.Ramesh
6. D.Chinnarao
7. T.Govindarao
8. P.Someswararao
9. G.Arunavathi
10. D.Krishnamurthy
11. N.Jayamma
12. Dunga Apparao (Lti)
13. Dunga Apparao (Lti)
14. Baggu Simhachalam (Lti)
15. Baddi Nagamayya (liti)
16. Lotti Ramanamma (Lti)
17. Gorle Ramulu (Lti)
18. N.Nagamani
19. Ch.Rajkumar

Sd/- U.Krishnarao

Panchanama & statement recorded by me

V.R.O, Chinnadugam village

Sd/- Kiran, Mandal Revenue Inspector

Date. 29-10-2024

Date. 29-10-2024

Rc.No.606/2023/F Dt.01.11.2024.

RDO's Office, Srikakulam.

From
Kum. K.Sai Prathyusha, B.A(Hons.,)
Revenue Divisional Officer,
Srikakulam.

To
The District Collector,
Srikakulam.

Sir,

Sub: Court Case - National Green Tribunal case - Srikakulam Division - Jalumuru Mandal - M/s.D.V.Rao, Advocates, Hyderabad issued a notice dated 09.10.2024 before Contempt with regard to the encroachments in "**Kakarla Tank**" in Chinnadugam Village of Jalumuru Mandal, Srikakulam District - Orders sought - Request- Reg.

Ref: 1.Rc.No.197/2020/SA dt:27.04.2023 of the Tahsildar, Jalumuru.
2.This office Rc.No.606/2023/F, dt:28.04.2023
3.Rc.No.943/2020/E3, dt:26.05.2023 of the District Collector, Srikakulam.
4.Letter No.SE/IC/SKLM/17/REV, dt:17.06.2023 of the Superintending Engineer, Irrigation Circle, Srikakulam.
5.Rc.No.197/2020/A, dt:12.06.2023 of the Tahsildar, Jalumuru.
6.This office Rc.606/2023/F, dt:01.07.2023.
7.Rc.No.943/2023/E3, dt:22.07.2023 of the District Collector, Srikakulam.
8.Rc.No.197/2023/A, dt:28.07.2023 of the Tahsildar, Jalumuru.
9.Rc.No.197/2023/A, dt:23.08.2023 of the Tahsildar, Jalumuru.
10.This Office Rc.No.606/2023/A, dt:25.08.2023.
11.Leter Dt:19.12.2023 of the Dr. D.V. Rao , Advocate, Supreme Court of India forwarded by Collector's Office, E-Section.
12.This office Rc.No.606/2023/F, dt:02.01.2024 submitted to the District Collector, Srikakulam.
13.Rc.No.943/2020/E3, dt:11.06.2024 of the District Collector, Srikakulam.
14.This office Rc.No.606/2023/F, dt01 .07.2024.
15.Rc.No.158/2024/A, dt:28.08.2024 of the Tahsildar, Jalumuru.
16.This Office Rc.No. 606/2023/F, dt:30.8.2024 submitted to the District Collector, Srikakulam.
17.Rc.No.158/2024/A Dt.3010.2024 of the Tahsildar, Jalumuru
@@@

I invite kind attention to the references cited, wherein, the ref 17th cited, the Tahsildar Jalumuru has reported that, Sri Dunga Papayya, S/o Late Simmanna and four others, R/o Chinnadugam Village, Jalumuru Mandal, Srikakulam District have filed W.P.No.14694 of 2024 on the file of the Hon'ble High Court of A.P., Amaravathi, Guntur District for declaring the action of Respondent No.2 (The District Collector, Srikakulam), Respondnet No.3 (The Tahsildar, Jalumuru) and Respondent No.4 (The village Revenue Officer, Chinnadugam) trying to dispossessing the petitioners from the petitioners schedule Agricultural land in Sy.No.148/1 for an extent of Ac.0.16 cents for an extent of Ac 0.29 cents for an extent of Ac 0.16 cents for an extent of Ac 0.15 cents and in Sy.No.59 for an extent of Ac 0.10 cents for total extent ac 0.86 cents at Chinnadugam Village, Jalumuru Mandal, Srikakulam District and without following any due process of law is highly illegal arbitrary and violation of the Act 14,21 and 300 A of the Constitution of India and also violation of the principles of natural justice consequently direct the Respondents to Regularize the petitioners schedule above agricultural land.

The above matter was referred to the Mandal Revenue Inspector, Jalumuru concerned Village Revenue Officer for enquiry and report. They have enquired in to the matter and reported that

1. The alleged tank is covered by Sy.No.59 and 48 of Chinnadugam Village, Jalumuru Mandal.
2. The Subjected tank was locally called as "**Kakarla Vani tank**". The nature of the subject alleged tank was verified with Settlement Fair Adangal, FMB and VANo.3, Potti Adangal of Chinnadugam Village, Jalumuru Mandal.
3. Sy.No.59 is having an extent of Ac.12.75 and it is covered with Permanent Structures i.e. MPP School Building, Housing Colony, Panchayat Office, Temple Stage.
4. There are 89 families residing by construction of houses in Sy.No.59 and that house site pattas were issued from 1988 onwards, but out of 89 families only 32 families are having House site pattas and the remaining 57 families said to have been misplaced and house site patt is not available in the Office of the Tahsildar Jalumuru.
5. But in accordance with "Potti Adangal" 24 individuals only covered as house site patta beneficiaries. But, there is no availability of House Site Patta register in Tahsildar Office, Jalumuru.
6. No Pattas were issued in Sy.No.59 of Chinnadugam Revenue Village for the purpose of cultivation
7. An extent of Ac.7.24 was encroached and it is used for Agricultural Land and an extent of Ac.0.44 is a vacant land and it is used for Sri Lakshmi Narasimha Swamy Yatra. These encroachments were removed. The details of the Structures and encroachments on the Subject tank are as follows.

Sl.No	Name of the construction/occupation	Extent covered in Ac.	Year of occupation/ Age of the encroachment
1	MPP School.	Ac.0.12	25 Years
2	Panchayat Office, at present it was converted as Rythu Bharosa Kendram of Chinnadugam Village	Ac.0.05	8 Years
3	Stage dais for Sri Laxmi Narasimha Swamy Yatra.	Ac.0.01	40 YEARS
4	Agricultural occupations covered with encroachments by 39 individuals were evicted	Ac. 7.24	15-30 Years
5	Covered by Houses	Ac.4.02	25 Years
6	Black top Road was formed from Narasannapeta R&B Road to Chinnadugam village of	Ac. 0.55	Long Back

	Jalumuru Mandal		
7	vacant land for Sri Laxmi Narasimha Swamy Yatra purpose	Ac 0.44	40 Years
8	Field Channel	Ac.0.30	30 years
9	Naga Devata temple	Ac.0.02	18 years
	TOTAL	Ac.12.75	

8. On ground a caution board was erected on the above vacant land i.e., Ac.0.44 with a warning to trespassing of Govt. land is strictly prohibited. If anybody violated, they will be liable to be punishable under the guidelines of A.P. Encroachment Act, 1905.

9. With regard to Sy.No.48, the total extent of the scheduled Sy.No is Ac.22.49 of Chinnadugam Village in Jalumuru Mandal, which is sub-divided into 6 sub-divisions and Sy.No.48-1, with an extent of Ac.21.08 is classified as Tank Poramboke - "Kakarlavani Tank",

10. On conduct of filed inspection, the details of the Structures and encroachments on the Subject tank are as follows

Sl.no.	Nature of construction / Structure	Extent covered by encroachment (in Acs.)
1	Agricultural Land	14.77
2	Houses/Sheds	1.60
3	Burial Ground	0.05
4	Nagadeavatha Temple - Bathrooms	0.01
5	Vamsadhara Canal	2.00
6	Field Channel	0.20
7	Existing Tank	2.45
	Total	21.08

11. The above Agricultural operations were removed in Survey No.48-1 for an extent of Ac.14.77 cents in Kakarlavani Cheruvu of Chinadugam Village, Jalumuru Mandal.

12. On ground a caution board was erected on the above vacant land i.e., Ac.14.77 with a warning to trespassing of Govt. land is strictly prohibited. If anybody violated, they will be liable to be punishable under the guidelines of A.P. Encroachment Act, 1905.

13. As per the Short Adangal (Potti Adangal), lease pattas were issued in Sy.No.48-1 with an extent of Ac.1.35 cents to eight farmers in the year 1987. But, the names of the 08 petitioners names were not recorded in Short Adangal (Potti Adangal).

It is submitted that, previously on 19.06.2024, the Superintending Engineer, Irrigation, Srikakulam, the then RDO Srikakulam and the then Tahsildar Jalumuru have conducted joint inspection on the alleged Tank situated in Sy.No.48-1 and 59 of Chinnadugam (V) of Jalumuru (M). During the joint Inspection the following observations were made

- Originally Kakarla tank of Chinna dugam village of Jalumuru Mandal pertains to Panchayathi Raj Department (P.R). These tanks are handedover to Irrigation Department in the year 2005 and the Tank is abandoned. In the year 1978 the Narasannapeta Branch canal of Vamsadhara Project has been excavated adjacent to the above said tank and the ayacut of tank was localized under Vamsadhara Project. **No ayacut is serving under this tank.** Thereby the tank has been defunct.
- There are three in-let points into the tank to facilitate dispose of inletting water through the local channel and lets into the Pedda tank of Peddadugam Village in Jaumuru Mandal. **The inletting water has no permanent obstructing structures** and the channel has been passing under the Narasannapeta Branch Channel through Under Tunnel and its surplus courses to Pedda Tank of Peddadugam Village in Jalumuru Mandal.

It is also submitted that, as per the instructions of the District Collector, Srikakulam, again verification has conducted on 09.11.2024 to verify the functioning of above inlets with the Irrigation Department, Srikakulam. **During the verifications it is found that, the above three inlets are intact and they are functioning.** The inlets and leading channel can accommodate more than the inletting water **there is no stagnation of the water** is observed in the tank bed area and also it is to state that there are no obstructing structures constructed to block the flows. Therefore, there is no need to provide alternative arrangements. The copy of the inspection report Dt.09.11.2024 is submitted herewith for kind perusal.

It is submitted that, the Tahsildar Jalumuru has reported that, The Gareeb Guide (Voluntary Organization) has filed a W.P.No.8493 of 2020 before Hon'ble High Court, Amaravathi and O.A.No.92/2020 in the Hon'ble NGT, Chennai. The O.A.No.92/2020 is pending for adjudication before the Hon'ble NGT, Chennai.

In that W.P.No.8493 of 2020, Gareeb Guide Voluntary Organization has prayed to declare the action of the Respondent Nos 4 (The CCLA, A.P., Vijayawada) and 5 (The District Collector, Srikakulam) in not allotting land to the Petitioner for public purpose as illegal arbitrary violation of GO Ms 571 dated 14 09 2012 Revenue Assignments I Dept

In this regard it is submitted that, *the private individual cannot claim for any right over the Govt., Poramboke land, Further in this case, the land is an irrigation tank. The order passed by the Honorable High Court of A.P. in W.P.No.23829 of 1997 applies to the Petitioners herein also. Hence, the petitioners cannot claim any Perennial right over the land covered by this Writ Petition.*

The Hon'ble High Court issued repeated instructions/directions that no lands have been granted in any form of patta to the landless/poor families over the lands of Vaagu or Gedda or Tank Poramboke lands such are Water bodies. In this juncture, the petitioner has claimed that the said lands are granted to the Petitioner under D-form Pattas which is a falsified claim.

In view of the circumstances explained, the Writ Petitioners herein cannot seek any relief or reliefs from this Honourable Court.

For the aforesaid reasons, necessary parawise remarks were sent to the GP for Revenue AP High Court Amaravathi and requested to defend the interests of the Government and may be pleased to dismiss the W.P.No.14694 of 2024 filed Dunga Papayya and 4 others in the ends of justice and pass such other order or orders as the Honourable Court deems fit and proper in the circumstances of the case.

On 12.07.2024, the Hon'ble Court has passed interim orders that both parties are directed to maintain status quo obtaining as on today until the next date of hearing.

As per the orders of the Hon'ble High Court, Amaravathi, status quo is being maintained by both parties. The W.P., is pending for adjudication before the Hon'ble Court.

Though the court orders in force, the Villagers have encroached the subjected land. With regard to encroachment, the Tahsildar Jalumuru has submitted that, so many times, the Village Revenue Officer, Chinnadugam has announced the court orders through Tom-Tom (Dandora), but some of the villagers of Chinnadugam village have sowed paddy seeds in the above said land during night time with the help of tractors, the Village Revenue Officer, Chinnadugam has submitted enquiry report on 07.07.2024 to Tahsildar Jalumuru on violations of the court orders, and a complaint was also filed in the Station House Office, Jalumuru to file criminal cases against the illegal encroachers in Sy.No. 48, 59 of Chinnadugam Village in numerous time, but the SHO, Jalumuru has advised to inform the issue to the Superintendent of Police, Srikakulam through the higher authorities because it need special police force for encroachment eviction without any disturbance to the law and order.

Accordingly, the above same was submitted to the District Collector, Srikakulam with a request to address the Superintendent of Police, Srikakulam to issue necessary instructions to the concerned SHO Jalumuru to provide necessary police protection to the Revenue Officials in Jalumuru Mandal as and when they approach for eviction of encroachments in Sy.No.48, 59 of Chinnadugam Village in Jalumuru Mandal to maintain Law and order during the above procedure vide this Office Rc.No.606/2023/F Dt.30.08.2024.

It is submitted that, upon finding about the encroachment the third respondent (the Tahsildar Jalumuru) has issued notices on 13.09.2024 as per the A.P. Encroachment Act, 1905.

Further, on 15.09.2024, Gondu Simmanna, S/o Rama Rao and 31 others, R/o Chinnadugam Village, Jalumuru Mandal, Srikakulam District have filed W.P.No.

21616 of 2024 and prayed to declare the notices dt.13.09.2024 issued by the 3rd Respondent trying to dispossessing the Petitioners from the Petitioners schedule agricultural land in Sy.No.48/1 and Sy.No.59 for an extent of Ac.0.16 cents to 30 cents each in Chinnadugam Village, Jalumuru Mandal, Srikakulam District without considering the explanations dated 09.09.2024 is highly illegal and consequently setaside the same.

In the above Writ Petition, the State of A.P., rep., by its Principal Secretary to Govt., Revenue Department, Amaravathi, Guntur District is the 1st Respondent, the District Collector, Srikakulam is the 2nd Respondent, the Tahsildar, Jalumuru is the 3rd Respondent and the Village Revenue Officer, Chinnadugam, Jalumuru Mandal is the 4th Respondent respectively.

A brief note was submitted to the GP for Revenue, APHC, Amaravathi vide Rc.No.158/2024 A dt.24.09.2024 of the Tahsildar Jalumuru.

In the above W.P., the subject land relates to the Sy.Nos.48 and 59 of Chinnadugam Village which are classified as Kakarla Vani Tank.

The notices u/s 7 and 6 under AP Land Encroachment Act, 1905 were issued from the Tahsildar's office Jalumuru during the month of September, 2024 and the encroachers have approached the APHC and filed this WP and challenged the notices issued from this office.

On 27.09.2024, the APHC disposed the W.P.No.21616 of 2024 and made the following order:

"This Court has bestowed its attention on the contents of the notices issued u/s 6 of APLE Act, 1905. It transpires from the said notices that the official Respondents have neither referred to the explanations given by the Writ Petitioners nor have given any reasoning in respect of such explanations. Having considered these aspects, this Court is of an opinion that the final Order u/s 6 and 7 of APLE Act, 1905, has been passed by the official Respondents without objectively considering the explanations given by the Writ Petitioners. Therefore this is a serious violation of Principles of Natural Justice. Accordingly, this Court is of an opinion that the notices issued to the Writ Petitioners u/s 6 cannot be sustained in law. As a consequence, all the notices issued u/s 6 of the APLE Act, 1905 are set aside.

Needless to state that official Respondents have the liberty to issue fresh proceedings by following due process of law as indicated above.

It is clarified that so far as other proceedings before the National Green Tribunal, Chennai and its outcomes are concerned, this Court has not expressed any opinion."

It is further submitted that M/s.D.V.Rao, Advocates, Hyderabad issued a notice dated 09.10.2024 to the Chief Secretary, AP, Amaravathi, the District Collector, Srikakulam and The Tahsildar, Jalumuru to take immediate action against the illegal construction and illegal cultivation in Sy.No.48 & 59 i.e. Kakarla pond in Chinnadugm (v), Jalumuru (M), Srikakulam District, under intimation to his client, failure the above, his client will be constrained to file contempt case against

27	Dubba Ramulu	Appanna	48-1	0.40	Ridge grond
28	Patta polamma	Ramanna	48-1	0.13	redgram
29	Patta Simhachalam	Barikivadu	48-1	0.13	redgram
30	Ravada Simmanna	Apparao	48-1	0.40	teak
31	Gondu Krishna	Tatayya	48-1	0.30	Vacant site
32	Tandyala Lakshmanarao	Appanna	48-1	0.20	Vacant site
33	Chettu Appanna	Rajappadu	48-1	0.50	Vacant site
34	Dunga Latchamma	Appayya	48-1	0.25	Vacant site
35	Dasari Krishna	Narasimhulu	48-1	0.30	Vacant site
36	Ravada Krishna	Mallesu	48-1	0.20	Vacant site
37	Panga Chinnarao	Rajulu	48-1	0.10	Vacant site
		Total extent		12.09	

Thus there are above 37 encroachers identified in Sy.No.48-1 situated in Kakarlavani Cheruvu of Chinna Dugam village in Jalumuru Mandal.

Sl.No	Name of the Encroacher	Father/husband	Sy.No.	Extent in Ac	Nature of Encroachment
1	Baggu Ramarao	Gavarayya	59	0.15	paddy
2	Panga Chinnarao	Rajulu	59	0.45	paddy
3	Gangarapu Rambabu	Appalaswamy	59	0.50	paddy
4	Bojja Rajulu	Dandasi	59	0.15	paddy
5	Baggu Apparao	Dalappanna	59	0.40	paddy
6	Panga Ramudu	Suryanarayana	59	0.30	paddy
7	Panga Sudha	Suryanarayana	59	0.30	paddy
8	Gorle Lakshminarayana	Mugatayya	59	0.35	paddy
9	Gorla Ramulamma	Ramudu	59	0.30	paddy
10	Purushottam Ramanamurthy	Vishnumurthy	59	0.15	paddy
11	Potala Mugatamma	Jaggayya	59	0.35	paddy
12	Potala Prasadarao	Ramarao	59	0.30	paddy
13	Ravada Simmanna	Apparao	59	0.20	paddy
14	Surapu Simmamma	Appalaramayya	59	0.25	Coconut trees
15	Dasari Ramarao	Simhachalam	59	0.15	Vacant site
16	Dasari Suryanarayana	Ramanna	59	0.15	Vacant site
17	Duddu Narasimhulu	Tata	59	0.20	Vacant site
18	Baggu Simhachalam	Dalappanna	59	0.20	Vacant site
19	Baggu Apparao	Dalappanna	59	0.25	Vacant site
20	Baggu Chinnarao	Gavarayya	59	0.40	Vacant site

the District Collector, Srikakulam and the Tahsildar, Jalumuru without any further notice on or before 15.10.2024.

As per the orders in W.P.No.21616 of 2024 of Hon'ble High Court, AP, Amaravathi

"Need less to state that official Respondents have the liberty to issue fresh proceedings by following due process of law as indicated above"

As per the orders in W.P.No.21616 of 2024 of Hon'ble High Court, AP, Amaravathi, the Tahsildar Jalumuru has conducted the local enquiry with the field staff i.e. Mandal Revenue Inspector, Jalumuru, Mandal Surveyor, Jalumuru, Village Revenue Officer, Chinna Dugam village and Village Surveyor, Chinna Dugam, during the enquiry on the certain allegations, the following persons have encroached Agricultural land in Sy.No.48-1 and Sy.no.59 in Chinna Dugam of Jalumuru mandal.

Sl.No.	Name of the Encroacher	Father/husband	Sy.No.	Extent in Ac	Nature of the encroachment
1	Ravada Simmanna	Apparao	48-1	0.30	paddy
2	Dunga Apparao	Simmanna	48-1	0.40	paddy
3	Ravada Eeswararao	Jaddanna	48-1	0.60	paddy
4	Dunga Simmanna	Apparao	48-1	0.26	paddy
5	Dunga Adinarayana	Apparao	48-1	0.26	paddy
6	Tandyala lakshmanarao	Appanna	48-1	0.30	paddy
7	Dasari krishna	Narasimhulu	48-1	0.50	paddy
8	Gondu Simmanna	Ramarao	48-1	0.60	paddy
9	Gondu Subadramma	Ramarao	48-1	0.60	paddy
10	Panga chinnarao	Rajulu	48-1	0.30	paddy
11	Dubba Eeswarao	Apparao	48-1	0.30	paddy
12	Baggu ramarao	Gavarayya	48-1	0.30	paddy
13	Baggu Chinnarao	Gavarayya	48-1	0.30	paddy
14	Dunga Chinnammadu	Appalaswamy	48-1	0.60	paddy
15	Aligi Sudha	Karuvuvadu	48-1	0.30	paddy
16	Aligi Ramesh	Karuvuvadu	48-1	0.30	paddy
17	Gunda Apprao	Ramulu	48-1	0.50	paddy
18	Surapu Punyavathi	Lakshmanarao	48-1	0.30	paddy
19	Baddi Simmayya	Dalayya	48-1	0.40	paddy
20	Dunga Neelaveni	Simhachalam	48-1	0.30	paddy
21	Pagoti simhadrirao	Dasu	48-1	0.31	paddy
22	Gondu krishna	Tatayya	48-1	0.30	paddy
23	Gorla Simhachalam	Dalappanna	48-1	0.20	paddy
24	Gondu Tatayya	Appalaswamy	48-1	0.20	paddy
25	Gondu Applaswamy	Tatayya	48-1	0.20	paddy
26	Podilapu Somulu	Appanna	48-1	0.25	benda

21	Dasari Suryanarayana	Appalaramayya	59	0.15	Vacant site
22	Nagamani Mohanarao		59	0.50	Vacant site
23	Neelapu Rambabu		59	0.30	Vacant site
24	Neyyala Suryanarayana		59	0.30	Vacant site
25	Gondu Krishna	Tatayya	59	0.10	Vacant site
26	Potala Lakshmanarao	Apparao	59	0.10	Vacant site
		Total extent		Ac.6.95	

Thus there are above 26 encroachers identified in Sy.No.59 situated in Kakarlavani Cheruvu of Chinna Dugam village in Jalumuru Mandal.

It is submitted that, The Tahsildar Jalumuru has reported that, during the field enquiry, panchanama was conducted with above Agricultural Encroachers. They stated that they are in continuous possession and enjoyment of the above said land since 1984 onwards by doing agricultural works. They stated that they having the permanent structures in the Kakarlavani cheruvu. Further, they have requested regularise the above said structures and encroachment in their favour. Some of the Encroachers are occupied the land in Kakarlavani tank, they are cultivating paddy crop. They are daily wage agriculture labourers. The above Agricultural encroachers are informed that, after harvesting the paddy, they are not encroached any Government land in Kakarlavani cheruvu and they have requested to regularise the above encroachment in their favour. But, the request of the Encroachers cannot be considered as there are orders of the Supreme Court/High Court to protect the Water Bodies/channels etc.

In this case, as per the above orders, all the encroachments are highly objectionable and they are to be evicted. As such On dt.29.10.2024 Notices U/s 7 of L.E, Act, 1905 were issued to all the encroachers and their explanations have been called for.

During the enquiry, all the encroachers have given statement that they will leave the said land after the harvesting of paddy crop. But, there is no guarantee that the encroachers will depart from the above lands. However, action is being taken duly following the due process of Law.

It is submitted that, on 11.10.2024 I have personally inspected the scheduled lands and it is identified that the Sy.No.48/1 and Sy.No.59 are classified as Govt. Tank Poramboke land, the villagers have encroached some portion of the scheduled lands. During the enquiry, all the encroachers have stated that they will leave the said land after the harvesting of paddy crop. The harvesting time of the paddy crop between 20th and 25th November 2024 has also been certified by the Mandal Agriculture Officer of Jalumuru Mandal.

In view of this, action will be taken duly following the due process of law and encroachments will be removed by 09.12.2024. The report of the Tahsildar Jalumuru vide Rc.No.158/2024/A Dt.30.10.2024 is herewith enclosed for kind perusal

Yours faithfully,

Ramp
9/11/2024

Revenue Divisional Officer,
Srikakulam.

AS
9/11/24

Rc.No.606/2023/F Dt.09.11.2024.

RDO's Office, Srikakulam.

From
Sri J.Ramarao,
Tahsildar,
Jalumuru

To
The District Collector,
Srikakulam.

(Through the Revenue Divisional Officer, Srikakulam)

Sir,

Sub: Court Case - National Green Tribunal case - Srikakulam Division - Jalumuru Mandal - M/s.D.V.Rao, Advocates, Hyderabad issued a notice dated 09.10.2024 before Contempt with regard to the encroachments in "**Kakarla Tank**" in Chinnadugam Village of Jalumuru Mandal, Srikakulam District - Detailed report submitted- Reg.

Ref: 1.Rc.No.197/2020/SA dt:27.04.2023 of the Tahsildar, Jalumuru.
2.This office Rc.No.606/2023/F, dt:28.04.2023
3.Rc.No.943/2020/E3, dt:26.05.2023 of the District Collector, Srikakulam.
4.Letter No.SE/IC/SKLM/17/REV, dt:17.06.2023 of the Superintending Engineer, Irrigation Circle, Srikakulam.
5.Rc.No.197/2020/A, dt:12.06.2023 of the Tahsildar, Jalumuru.
6.This office Rc.606/2023/F, dt:01.07.2023.
7.Rc.No.943/2023/E3, dt:22.07.2023 of the District Collector, Srikakulam.
8.Rc.No.197/2023/A, dt:28.07.2023 of the Tahsildar, Jalumuru.
9.Rc.No.197/2023/A, dt:23.08.2023 of the Tahsildar, Jalumuru.
10.This Office Rc.No.606/2023/A, dt:25.08.2023.
11.Leter Dt:19.12.2023 of the Dr. D.V. Rao , Advocate, Supreme Court of India forwarded by Collector's Office, E-Section.
12.This office Rc.No.606/2023/F, dt:02.01.2024 submitted to the District Collector, Srikakulam.
13.Rc.No.943/2020/E3, dt:11.06.2024 of the District Collector, Srikakulam.
14.This office Rc.No.606/2023/F, dt01 .07.2024.
15.Rc.No.158/2024/A, dt:28.08.2024 of the Tahsildar, Jalumuru.
16.This Office Rc.No. 606/2023/F, dt:30.8.2024 submitted to the District Collector, Srikakulam.

@@@

I invite kind attention to the references cited, it is submitted that, Sri Dunga Papayya, S/o Late Simmanna and four others, R/o Chinnadugam Village, Jalumuru Mandal, Srikakulam District have filed W.P.No.14694 of 2024 on the file of the Hon'ble High Court of A.P., Amaravathi, Guntur District for declaring the action of Respondent No.2 (The District Collector, Srikakulam), Respondnet No.3 (The Tahsildar, Jalumuru) and Respondent No.4 (The village Revenue Officer, Chinnadugam) trying to dispossessing the petitioners from the petitioners schedule Agricultural land in Sy.No.148/1 for an extent of Ac.0.16 cents for an extent of Ac 0.29 cents for an extent of Ac 0.16 cents for an extent of Ac 0.15 cents and in Sy.No.59 for an extent of Ac 0.10 cents for total extent ac 0.86 cents at Chinnadugam Village, Jalumuru Mandal, Srikakulam District and without following any due process of law is highly illegal arbitrary and violation of the Act 14,21 and 300 A of the Constitution of India and also violation of the principles of natural justice consequently direct the Respondents to Regularize the petitioners schedule above agricultural land.

The above matter was referred to the Mandal Revenue Inspector, Jalumuru concerned Village Revenue Officer for enquiry and report. They have enquired in to the matter and reported that

1. The alleged tank is covered by Sy.No.59 and 48 of Chinnadugam Village, Jalumuru Mandal.
2. The Subjected tank was locally called as "**Kakarla Vani tank**". The nature of the subject alleged tank was verified with Settlement Fair Adangal, FMB and VANo.3, Potti Adangal of Chinnadugam Village, Jalumuru Mandal.
3. Sy.No.59 is having an extent of Ac.12.75 and it is covered with Permanent Structures i.e. MPP School Building, Housing Colony, Panchayat Office, Temple Stage.
4. There are 89 families residing by construction of houses in Sy.No.59 and that house site pattas were issued from 1988 onwards, but out of 89 families only 32 families are having House site pattas and the remaining 57 families said to have been misplaced and house site patta is not available in the Office of the Tahsildar Jalumuru.
5. But in accordance with "Potti Adangal" 24 individuals only covered as house site patta beneficiaries. But, there is no availability of House Site Patta register in Tahsildar Office, Jalumuru.
6. No Pattas were issued in Sy.No.59 of Chinnadugam Revenue Village for the purpose of cultivation
7. An extent of Ac.7.24 was encroached and it is used for Agricultural Land and an extent of Ac.0.44 is a vacant land and it is used for Sri Lakshmi Narasimha Swamy Yatra. These encroachments were removed. The details of the Structures and encroachments on the Subject tank are as follows.

Sl.No	Name of the construction/occupation	Extent covered in Ac.	Year of occupation/ Age of the encroachment
1	MPP School.	Ac.0.12	25 Years
2	Panchayat Office, at present it was converted as Rythu Bharosa Kendram of Chinnadugam Village	Ac.0.05	8 Years
3	Stage dais for Sri Laxmi Narasimha Swamy Yatra.	Ac.0.01	40 YEARS
4	Agricultural occupations covered with encroachments by 39 individuals were evicted	Ac. 7.24	15-30 Years
5	Covered by Houses	Ac.4.02	25 Years
6	Black top Road was formed from Narasannapeta R&B Road to Chinnadugam village of Jalumuru Mandal	Ac. 0.55	Long Back
7	vacant land for Sri Laxmi Narasimha Swamy Yatra purpose	Ac 0.44	40 Years
8	Field Channel	Ac.0.30	30 years
9	Naga Devata temple	Ac.0.02	18 years
	TOTAL	Ac.12.75	

8. On ground a caution board was erected on the above vacant land i.e., Ac.0.44 with a warning to trespassing of Govt. land is strictly prohibited. If anybody violated, they will be liable to be punishable under the guidelines of A.P. Encroachment Act, 1905.

9. With regard to Sy.No.48, the total extent of the scheduled Sy.No is Ac.22.49 of Chinnadugam Village in Jalumuru Mandal, which is sub-divided into 6 sub-divisions and Sy.No.48-1, with an extent of Ac.21.08 is classified as Tank Poramboke - "Kakarlavani Tank",

10. On conduct of filed inspection, the details of the Structures and encroachments on the Subject tank are as follows

Sl.no.	Nature of construction / Structure	Extent covered by encroachment (in Acs.)
1	Agricultural Land	14.77
2	Houses/Sheds	1.60
3	Burial Ground	0.05
4	Nagadeavatha Temple - Bathrooms	0.01
5	Vamsadhara Canal	2.00
6	Field Channel	0.20
7	Existing Tank	2.45
	Total	21.08

11. The above Agricultural operations were removed in Survey No.48-1 for an extent of Ac.14.77 cents in Kakarlavani Cheruvu of Chinadugam Village, Jalumuru Mandal.

12. On ground a caution board was erected on the above vacant land i.e., Ac.14.77 with a warning to trespassing of Govt. land is strictly prohibited. If anybody violated, they will be liable to be punishable under the guidelines of A.P. Encroachment Act, 1905.

13. As per the Short Adangal (Potti Adangal), lease pattas were issued in Sy.No.48-1 with an extent of Ac.1.35 cents to eight farmers in the year 1987. But, the names of the 08 petitioners names were not recorded in Short Adangal (Potti Adangal).

It is submitted that, previously on 19.06.2024, the Superintending Engineer, Irrigation, Srikakulam, the then RDO Srikakulam and the then Tahsildar Jalumuru have conducted joint inspection on the alleged Tank situated in Sy.No.48-1 and 59 of Chinnadugam (V) of Jalumuru (M). During the joint Inspection the following observations were made

- Originally Kakarla tank of Chinna dugam village of Jalumuru Mandal pertains to Panchayathi Raj Department (P.R). These tanks are handed over to Irrigation Department in the year 2005 and the Tank is abandoned. In the year 1978 the Narasannapeta Branch canal of Vamsadhara Project has been excavated adjacent to the above said tank and the ayacut of tank

-A-

was localized under Vamsadhara Project. **No ayacut is serving under this tank.** Thereby the tank has been defunct.

- There are three in-let points into the tank to facilitate dispose of inletting water through the local channel and lets into the Pedda tank of Peddadugam Village in Jaumuru Mandal. **The inletting water has no permanent obstructing structures** and the channel has been passing under the Narasannapeta Branch Channel through Under Tunnel and its surplus courses to Pedda Tank of Peddadugam Village in Jalumuru Mandal.

It is also submitted that, as per the instructions of the District Collector, Srikakulam, again verification has conducted on 09.11.2024 to verify the functioning of above inlets with the Irrigation Department, Srikakulam. **During the verifications it is found that, the above three inlets are intact and they are functioning.** The inlets and leading channel can accommodate more than the inletting water **there is no stagnation of the water** is observed in the tank bed area and also it is to state that there are no obstructing structures constructed to block the flows. Therefore, there is no need to provide alternative arrangements. The copy of the inspection report Dt.09.11.2024 is submitted herewith for kind perusal.

It is submitted that, The Gareeb Guide (Voluntary Organization) has filed a W.P.No.8493 of 2020 before Hon'ble High Court, Amaravathi and O.A.No.92/2020 in the Hon'ble NGT, Chennai. The O.A.No.92/2020 is pending for adjudication before the Hon'ble NGT, Chennai.

In that W.P.No.8493 of 2020, Gareeb Guide Voluntary Organization has prayed to declare the action of the Respondent Nos 4 (The CCLA, A.P., Vijayawada) and 5 (The District Collector, Srikakulam) in not allotting land to the Petitioner for public purpose as illegal arbitrary violation of GO Ms 571 dated 14 09 2012 Revenue Assignments I Dept

In this regard it is submitted that, *the private individual cannot claim for any right over the Govt., Poramboke land, Further in this case, the land is an irrigation tank. The order passed by the Honorable High Court of A.P. in W.P.No.23829 of 1997 applies to the Petitioners herein also. Hence, the petitioners cannot claim any Perennial right over the land covered by this Writ Petition.*

The Hon'ble High Court issued repeated instructions/directions that no lands have been granted in any form of patta to the landless/poor families over the lands of Vaagu or Gedda or Tank Poramboke lands such are Water bodies. In this juncture, the petitioner has claimed that the said lands are granted to the Petitioner under D-form Pattas which is a falsified claim.

In view of the circumstances explained, the Writ Petitioners herein cannot seek any relief or reliefs from this Honourable Court.

For the aforesaid reasons, necessary parawise remarks were sent to the GP for Revenue AP High Court Amaravathi and requested to defend the interests of the Government and may be pleased to dismiss the W.P.No.14694 of 2024 filed Dunga

-5-

Papayya and 4 others in the ends of justice and pass such other order or orders as the Honourable Court deems fit and proper in the circumstances of the case.

On 12.07.2024, the Hon'ble Court has passed interim orders that both parties are directed to maintain status quo obtaining as on today until the next date of hearing.

As per the orders of the Hon'ble High Court, Amaravathi, status quo is being maintained by both parties. The W.P., is pending for adjudication before the Hon'ble Court.

Though the court orders in force, the Villagers have encroached the subjected land. With regard to encroachment, it is submitted that, so many times, the Village Revenue Officer, Chinnadugam has announced the court orders through Tom-Tom (Dandora), but some of the villagers of Chinnadugam village have sowed paddy seeds in the above said land during night time with the help of tractors, the Village Revenue Officer, Chinnadugam has submitted enquiry report on 07.07.2024 to Tahsildar Jalumuru on violations of the court orders, and a complaint was also filed in the Station House Office, Jalumuru to file criminal cases against the illegal encroachers in Sy.No. 48, 59 of Chinnadugam Village in numerous time, but the SHO, Jalumuru has advised to inform the issue to the Superintendent of Police, Srikakulam through the higher authorities because it need special police force for encroachment eviction without any disturbance to the law and order.

Accordingly, the above same was submitted to the District Collector, Srikakulam with a request to address the Superintendent of Police, Srikakulam to issue necessary instructions to the concerned SHO Jalumuru to provide necessary police protection to the Revenue Officials in Jalumuru Mandal as and when they approach for eviction of encroachments in Sy.No.48, 59 of Chinnadugam Village in Jalumuru Mandal to maintain Law and order during the above procedure vide this Office Rc.No.606/2023/F Dt.30.08.2024.

It is submitted that, upon finding about the encroachment the third respondent (the Tahsildar Jalumuru) has issued notices on 13.09.2024 as per the A.P. Encroachment Act, 1905.

Further, on 15.09.2024, Gondu Simmanna, S/o Rama Rao and 31 others, R/o Chinnadugam Village, Jalumuru Mandal, Srikakulam District have filed W.P.No. 21616 of 2024 and prayed to declare the notices dt.13.09.2024 issued by the 3rd Respondent trying to dispossessing the Petitioners from the Petitioners schedule agricultural land in Sy.No.48/1 and Sy.No.59 for an extent of Ac.0.16 cents to 30 cents each in Chinnadugam Village, Jalumuru Mandal, Srikakulam District without considering the explanations dated 09.09.2024 is highly illegal and consequently setaside the same.

In the above Writ Petition, the State of A.P., rep., by its Principal Secretary to Govt., Revenue Department, Amaravathi, Guntur District is the 1st Respondent, the District Collector, Srikakulam is the 2nd Respondent, the Tahsildar, Jalumuru is the 3rd Respondent and the Village Revenue Officer, Chinnadugam, Jalumuru Mandal is the 4th Respondent respectively.

A brief note was submitted to the GP for Revenue, APHC, Amaravathi vide Rc.No.158/2024 A dt.24.09.2024 of the Tahsildar Jalumuru.

In the above W.P., the subject land relates to the Sy.Nos.48 and 59 of Chinnadugam Village which are classified as Kakarla Vani Tank.

The notices u/s 7 and 6 under AP Land Encroachment Act, 1905 were issued from the Tahsildar's office Jalumuru during the month of September, 2024 and the encroachers have approached the APHC and filed this WP and challenged the notices issued from this office.

On 27.09.2024, the APHC disposed the W.P.No.21616 of 2024 and made the following order:

"This Court has bestowed its attention on the contents of the notices issued u/s 6 of APLE Act, 1905. It transpires from the said notices that the official Respondents have neither referred to the explanations given by the Writ Petitioners nor have given any reasoning in respect of such explanations. Having considered these aspects, this Court is of an opinion that the final Order u/s 6 and 7 of APLE Act, 1905, has been passed by the official Respondents without objectively considering the explanations given by the Writ Petitioners. Therefore this is a serious violation of Principles of Natural Justice. Accordingly, this Court is of an opinion that the notices issued to the Writ Petitioners u/s 6 cannot be sustained in law. As a consequence, all the notices issued u/s 6 of the APLE Act, 1905 are set aside.

Needless to state that official Respondents have the liberty to issue fresh proceedings by following due process of law as indicated above.

It is clarified that so far as other proceedings before the National Green Tribunal, Chennai and its outcomes are concerned, this Court has not expressed any opinion."

It is further submitted that M/s.D.V.Rao, Advocates, Hyderabad issued a notice dated 09.10.2024 to the Chief Secretary, AP, Amaravathi, the District Collector, Srikakulam and The Tahsildar, Jalumuru to take immediate action against the illegal construction and illegal cultivation in Sy.No.48 & 59 i.e. Kakarla pond in Chinnadugm (v), Jalumuru (M), Srikakulam District, under intimation to his client, failure the above, his client will be constrained to file contempt case against the District Collector, Srikakulam and the Tahsildar, Jalumuru without any further notice on or before 15.10.2024.

As per the orders in W.P.No.21616 of 2024 of Hon'ble High Court, AP, Amaravathi

"Need less to state that official Respondents have the liberty to issue fresh proceedings by following due process of law as indicated above"

As per the orders in W.P.No.21616 of 2024 of Hon'ble High Court, AP, Amaravathi, the Tahsildar Jalumuru has conducted the local enquiry with the field staff i.e. Mandal Revenue Inspector, Jalumuru, Mandal Surveyor, Jalumuru, Village Revenue Officer, Chinna Dugam village and Village Surveyor, Chinna Dugam, during the enquiry on the certain allegations, the following persons have

encroached Agricultural land in Sy.No.48-1 and Sy.no.59 in Chinna Dugam of Jalumuru mandal.

Sl.No.	Name of the Encroacher	Father/husband	Sy.No.	Extent in Ac	Nature of the encroachment
1	Ravada Simmanna	Apparao	48-1	0.30	paddy
2	Dunga Apparao	Simmanna	48-1	0.40	paddy
3	Ravada Eeswararao	Jaddanna	48-1	0.60	paddy
4	Dunga Simmanna	Apparao	48-1	0.26	paddy
5	Dunga Adinarayana	Apparao	48-1	0.26	paddy
6	Tandyala lakshmanarao	Appanna	48-1	0.30	paddy
7	Dasari krishna	Narasimhulu	48-1	0.50	paddy
8	Gondu Simmanna	Ramarao	48-1	0.60	paddy
9	Gondu Subadramma	Ramarao	48-1	0.60	paddy
10	Panga chinnarao	Rajulu	48-1	0.30	paddy
11	Dubba Eeswarao	Apparao	48-1	0.30	paddy
12	Baggu ramarao	Gavarayya	48-1	0.30	paddy
13	Baggu Chinnarao	Gavarayya	48-1	0.30	paddy
14	Dunga Chinnammadu	Appalaswamy	48-1	0.60	paddy
15	Aligi Sudha	Karuvuvadu	48-1	0.30	paddy
16	Aligi Ramesh	Karuvuvadu	48-1	0.30	paddy
17	Gunda Apprao	Ramulu	48-1	0.50	paddy
18	Surapu Punyavathi	Lakshmanarao	48-1	0.30	paddy
19	Baddi Simmayya	Dalayya	48-1	0.40	paddy
20	Dunga Neelaveni	Simhachalam	48-1	0.30	paddy
21	Pagoti simhadrirao	Dasu	48-1	0.31	paddy
22	Gondu krishna	Tatayya	48-1	0.30	paddy
23	Gorla Simhachalam	Dalappanna	48-1	0.20	paddy
24	Gondu Tatayya	Appalaswamy	48-1	0.20	paddy
25	Gondu Applaswamy	Tatayya	48-1	0.20	paddy
26	Podilapu Somulu	Appanna	48-1	0.25	benda
27	Dubba Ramulu	Appanna	48-1	0.40	Ridge grond
28	Patta polamma	Ramanna	48-1	0.13	redgram
29	Patta Simhachalam	Barikivadu	48-1	0.13	redgram
30	Ravada Simmanna	Apparao	48-1	0.40	teak
31	Gondu Krishna	Tatayya	48-1	0.30	Vacant site
32	Tandyala Lakshmanarao	Appanna	48-1	0.20	Vacant site
33	Chettu Appanna	Rajappadu	48-1	0.50	Vacant site
34	Dunga Latchamma	Appayya	48-1	0.25	Vacant site
35	Dasari Krishna	Narasimhulu	48-1	0.30	Vacant site
36	Ravada Krishna	Mallesu	48-1	0.20	Vacant site

37	Panga Chinnarao	Rajulu	48-1	0.10	Vacant site
		Total extent		12.09	

Thus there are above 37 encroachers identified in Sy.No.48-1 situated in Kakarlavani Cheruvu of Chinna Dugam village in Jalumuru Mandal.

Sl.No	Name of the Encroacher	Father/husband	Sy.No.	Extent in Ac	Nature of Encroachment
1	Baggu Ramarao	Gavarayya	59	0.15	paddy
2	Panga Chinnarao	Rajulu	59	0.45	paddy
3	Gangarapu Rambabu	Appalawamy	59	0.50	paddy
4	Bojja Rajulu	Dandasi	59	0.15	paddy
5	Baggu Apparao	Dalappanna	59	0.40	paddy
6	Panga Ramudu	Suryanarayana	59	0.30	paddy
7	Panga Sudha	Suryanarayana	59	0.30	paddy
8	Gorle Lakshminarayana	Mugatayya	59	0.35	paddy
9	Gorla Ramulamma	Ramudu	59	0.30	paddy
10	Purushottam Ramanamurthy	Vishnumurthy	59	0.15	paddy
11	Potala Mugatamma	Jaggayya	59	0.35	paddy
12	Potala Prasadarao	Ramarao	59	0.30	paddy
13	Ravada Simmanna	Apparao	59	0.20	paddy
14	Surapu Simmamma	Appalaramayya	59	0.25	Coconut trees
15	Dasari Ramarao	Simhachalam	59	0.15	Vacant site
16	Dasari Suryanarayana	Ramanna	59	0.15	Vacant site
17	Duddu Narasimhulu	Tata	59	0.20	Vacant site
18	Baggu Simhachalam	Dalappanna	59	0.20	Vacant site
19	Baggu Apparao	Dalappanna	59	0.25	Vacant site
20	Baggu Chinnarao	Gavarayya	59	0.40	Vacant site
21	Dasari Suryanarayana	Appalaramayya	59	0.15	Vacant site
22	Nagamani Mohanarao		59	0.50	Vacant site
23	Neelapu Rambabu		59	0.30	Vacant site
24	Neyyala Suryanarayana		59	0.30	Vacant site
25	Gondu Krishna	Tatayya	59	0.10	Vacant site
26	Potala Lakshmanarao	Apparao	59	0.10	Vacant site
		Total extent		Ac.6.95	

Thus there are above 26 encroachers identified in Sy.No.59 situated in Kakarlavani Cheruvu of Chinna Dugam village in Jalumuru Mandal.

It is submitted that, during the field enquiry, panchanama was conducted with above Agricultural Encroachers. They stated that they are in continuous possession and enjoyment of the above said land since 1984 onwards by doing agricultural works. They stated that they having the permanent structures in the Kakarlavani cheruvu. Further, they have requested regularise the above said structures and encroachment in their favour. Some of the Encroachers are occupied the land in Kakarlavani tank, they are cultivating paddy crop. They are daily wage agriculture labourers. The above Agricultural encroachers are informed that, after harvesting the paddy, they are not encroached any Government land in Kakarlavani cheruvu and they have requested to regularise the above encroachment in their favour. But, the request of the Encroachers cannot be considered as there are orders of the Supreme Court/High Court to protect the Water Bodies/channels etc.

In this case, as per the above orders, all the encroachments are highly objectionable and they are to be evicted. As such On dt.29.10.2024 Notices U/s 7 of L.E, Act, 1905 were issued to all the encroachers and their explanations have been called for.

During the enquiry, all the encroachers have given statement that they will leave the said land after the harvesting of paddy crop. But, there is no guarantee that the encroachers will depart from the above lands. However, action is being taken duly following the due process of Law.

It is submitted that, on 11.10.2024 the RDO Srikakulam has personally inspected the scheduled lands along with the Tahsiladr Jalumuru and it is identified that the Sy.No.48/1 and Sy.No.59 are classified as Govt. Tank Poramboke land, the villagers have encroached some portion of the scheduled lands. During the enquiry, all the encroachers have stated that they will leave the said land after the harvesting of paddy crop. The harvesting time of the paddy crop between 20th and 25th November 2024 has also been certified by the Mandal Agriculture Officer of Jalumuru Mandal.

In view of this, action will be taken duly following the due process of law and encroachments will be removed by 09.12.2024.

Yours faithfully,

Tahsildar,
Jalumuru.

By
SP
09.11.2024



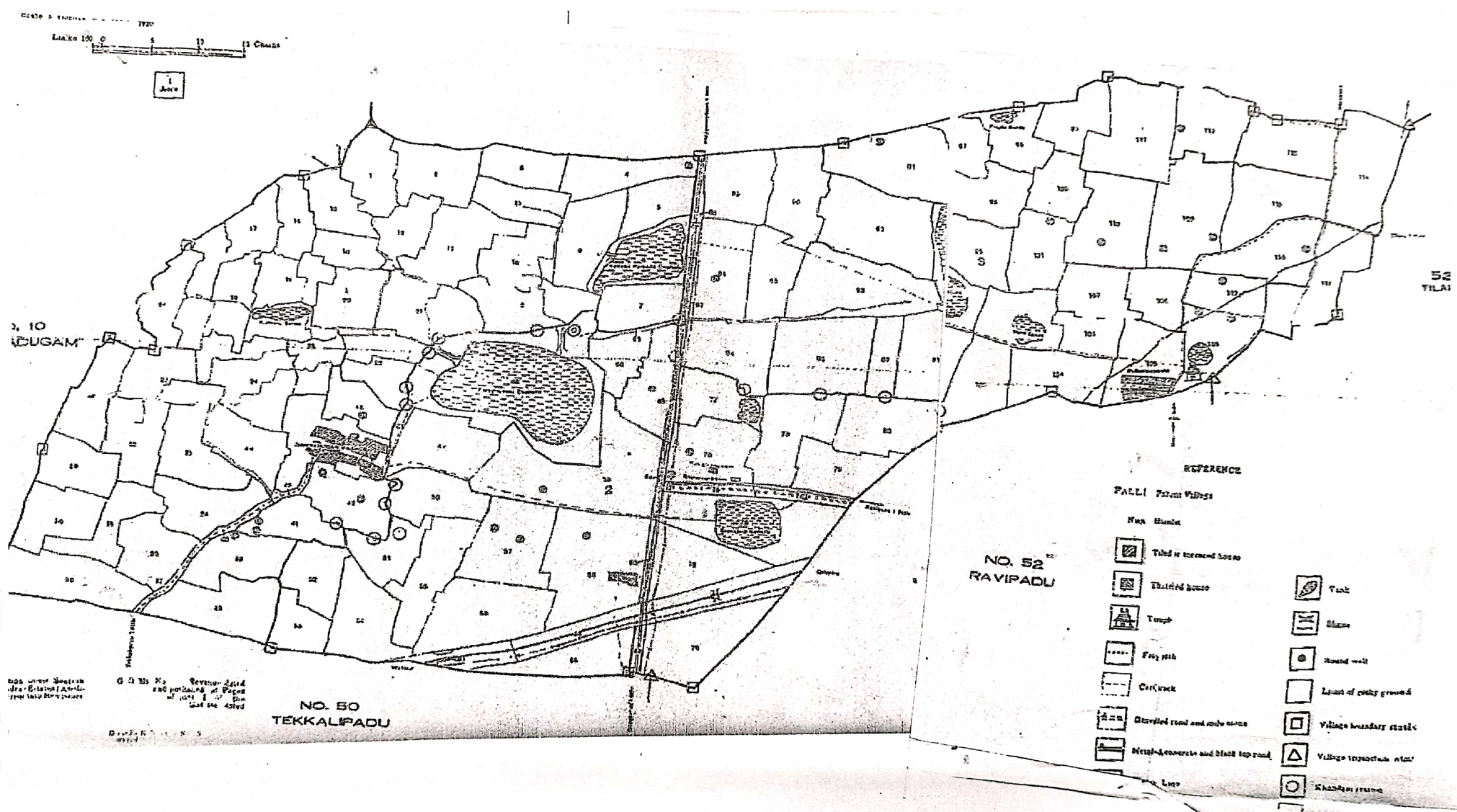
[Signature]
TAHSILDAR
Jalumuru Mandal
Srikakulam Dist

Village:- Chinnadugam

Mandal:- Jalumuru

RVM
(Revenue village Map)
Chinnadugam

Dist:- Srikakulam
State:- Andhra Pradesh



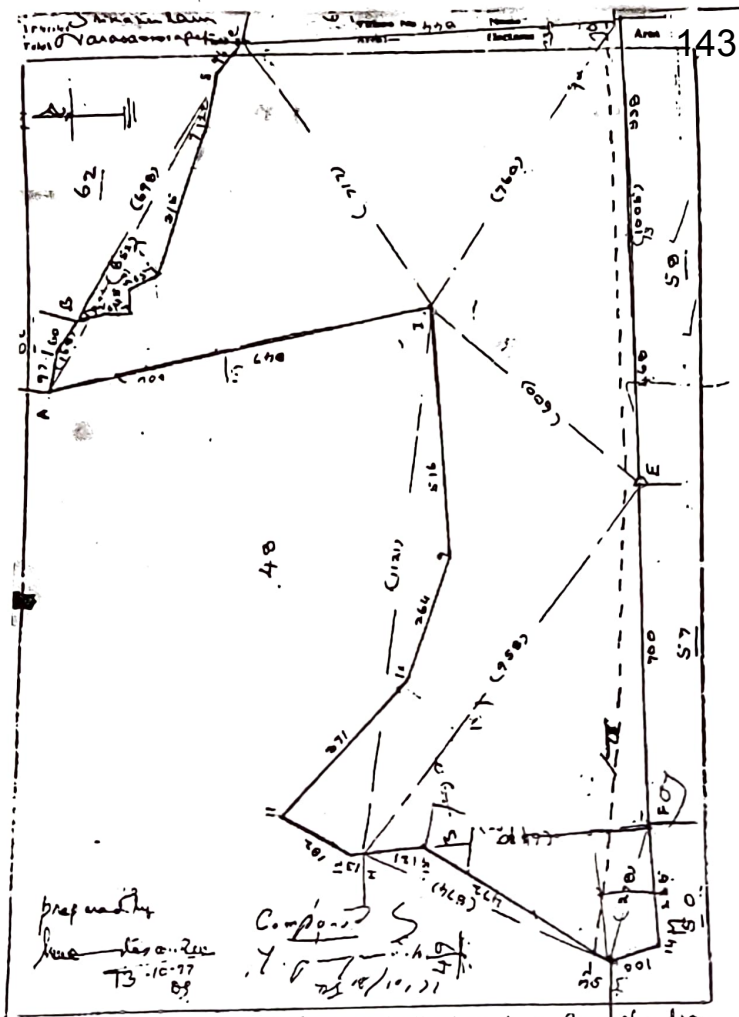


Table of measurements of Plot No. 59

Area: 12.75 Hectares

Scale: 1 inch = 100 feet

Prepared by: [Signature] 13-10-77

Scale: 1 inch = 100 feet

H	636	107	175	86	15	6	22	165	A	150	60	12	1
G	254	117							G	278			
F									F	222			
H									H				
H	574								H				
F	466	86							F				
H									H				
C	852								C				
B	165								B				
C	165								C				
B	44	39							B				
B	80	86							B				
B	124	72							B				
B	178	106							B				
B	482	43							B				
B	603	5							B				
B	698								B				
I									I				
I	315								I				
I	515								I				
I	113	605							I				
I	45	760							I				
I	1056	180							I				
I	1124	13							I				
I	121								I				
I	433	463							I				
I	958								I				
I	D								I				
I	537								I				
I	607								I				
I	1005								I				

FMB for Sy.No.59

Village:- Chinnadugam

Mandal:- Jalumuru

inlet--1

144

Dist:- Srikakulam

State:- Andhrapradesh



Latitude: 18.469737
Longitude: 84.058796
Elevation: 67.58±54 m
Accuracy: 280.1 m
Time: 15-11-2024 13:27
Note: Chinnadugam

Powered by NoteCam

Village:- Chinnadugam
Mandal:- Jalumuru

145
Inlet - 2

Dist:- Srikakulam
State:- Andhra Pradesh



Latitude: 18.469145
Longitude: 84.061246
Elevation: 66.58±100 m
Accuracy: 8.5 m
Time: 15-11-2024 13:49
Note: Chinnadugam2

Powered by NoteCam

Village:- Chinnadugam
Mandal:- Jalumuru

Inlet-3¹⁴⁶

Dist:- Srikakulam
State:- Andhra Pradesh



Latitude: 18.469142
Longitude: 84.061689
Elevation: 66.58±100 m
Accuracy: 16.0 m
Time: 15-11-2024 13:51
Note: Chinnadugam3

Powered by NoteCam

**VERIFICATION REPORT ON KAKARLAVANI TANK
Sy.NO.48-1 & 59 of CHINNADUNGAM (V) of JALUMURU (M)**

@@@


It is submitted that, previously on 19.06.2024, the Superintending Engineer, Irrigation, Srikakulam, the then RDO Srikakulam and the then Tahsildar Jalumuru have conducted joint inspection on the alleged Tank situated in Sy.No.48-1 and 59 of Chinnadugam (V) of Jalumuru (M). During the joint Inspection the following observations were made

- Originally Kakarla tank of Chinna dugam village of Jalumuru Mandal pertains to Panchayathi Raj Department (P.R).These tanks are handedover to Irrigation Department in the year 2005 and the Tank is abandoned. In the year 1978 the Narasannapeta Branch canal of Vamsadhara Projet has been excavated adjacent to the above said tank and the ayacut of tank was localized under Vamsadhara Project.**No ayacut is serving under this tank.** Thereby the tank has been defunct.
- There are three in-let points into the tank to facilitate dispose of inletting water through the local channel and lets into the Pedda tank of Peddadugam Village in Jaumuru Mandal. **The inletting water has no permanent obstructing structures** and the channel has been passing under the Narasannapeta Branch Channel through Under Tunnel and its surplus courses to Pedda Tank of Peddadugam Village in Jalumuru Mandal.

It is further submitted that, as per the instructions of the District Collector, Srikakulam, again verification has conducted on 09.11.2024 to verify the functioning of above inlets with the Irrigation Department, Srikakulam. **During the verifications it is found that, the above three inlets are intact and they are functioning.** The inlets and leading channel can accommodate more than the inletting water **there is no stagnation of the water** is observed in the tank bed area and also it is to state that there are no obstructing structures constructed to block the flows. Therefore, there is no need to provide alternative arrangements.

This is submitted for kind perusal and for further necessary orders in the matter.


Tahsildar
Jalumuru


Deputy Executive Engineer,
Irrigation Department,
Srikakulam.


Revenue Divisional Officer,
Srikakulam.

Item No.07(i) & (ii):-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.92 of 2020(SZ)
With
Execution Application No.03 of 2023 (SZ) in
Original Application No.92 of 2020(SZ)

IN THE MATTER OF:

Gareeb Guide (NGO).

...Applicant(s)

Versus

State of Andhra Pradesh,
Through its Chief Secretary & Ors.

...Respondent(s)

Date of hearing: 22.11.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. D.V. Rao.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R2.

ORDER

1. The report of the District Collector which was filed in August is not before us, as the same is returned for certain compliances. The learned counsel appearing for the State of Andhra Pradesh is directed to upload it again. However, in response to the said report, the applicant has made his objections.
2. It is stated that in and around the Kakarla Pond, there are permanent structures that are more than 20 years old, the buildings accommodating the Below Poverty Line people, etc. are there. Unless the inlets to the pond are cleared, the fresh flow of water may not be possible.
3. Let the District Collector file a detailed report as to how these permanent structures which have been blocking the inlets can be removed, as the inlet channels to any of the water body should not be allowed to be obliterated by making permanent structures.
4. Let the District Collector file a report in comparison with the FMB and Village Map and the present physical status of the inlets and furnish the way out for clearing the inlets or the alternatives that can be made to ensure flow of the water into the pond.
5. The applicant who filed his objections to the District Collector's report has not given any concrete suggestions as to how they can be removed. Instead, he quoted only the earlier orders passed by the Hon'ble Supreme Court and this Tribunal in various cases. The applicant being an NGO can also join in this process

to restore the inlets and outlets of this Kakarla Pond and give their suggestions and contributions.

6. Let the matter be listed on **10.01.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.92/2020(SZ) &
E.A. No.03/2023 (SZ) in
O.A. No. 92/2020(SZ)
22nd November, 2023. AD.



**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI
(SPECIAL ORIGINAL JURISDICTION)
THURSDAY, THE SEVENTH DAY OF MAY
TWO THOUSAND AND TWENTY
:PRESENT:
THE HONOURABLE SRI JUSTICE NINALA JAYASURYA**



WRIT PETITION NO: 8493 OF 2020

Between:

Gareeb Guide (Voluntary Organization), accredited by the Telangana State Legal Services Authority vide No 01/TSLSA/ACRDT/RR/2015, Dated 12.03.2015 Rep. by its President Ms. G.Bhargavi, Aged 36 Yrs, H/O 7/36. Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (Regional Office Sri Sri Sri Naga Manasa Devi Temple Compound, Chinnadugam Main Road, Tilaru Jn, Jalumuru (M), Srikakulam District, Andhra Pradesh)

Petitioner

AND

1. Union of India, Rep. by Pri Secretary, Ministry of Home Affairs, New Delhi.
2. State of Andhra Pradesh, Rep. by its Chief Secretary to Govt, Department of General Administration, Secretariat, Amaravathi
3. Government of Andhra Pradesh, Rep. by its Pri. Secretary to Govt, Dept of Revenue, Secretariat, Amaravathi
4. The Chief Commissioner Land administration (APLMA),, D.No. 22 19, Floor-II, Block-A, Jasthi Tower, Saipuram Colony Road, Gollapudi, Vijayawada
5. Collector, Srikakulam District, Srikakulam

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent Nos. 4 and 5 in not allotting land to the Petitioner for public purpose as illegal, arbitrary, violation of GO Ms 571, dated 14.09.2012, Revenue (Assignments-I) Dept and this Hon'ble High Court order, dated 21.01.2014 passed in WP 31764 of 2013 and article 21 of Constitution of India.

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondent No 5 to allow the Petitioner for temporary constructions for Public purpose in the said premises until further orders of this Hon'ble Court, pending disposal of WP 8493 of 2020. on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the order of the High Court and upon hearing the arguments of Sri D.V Rao Advocate for the Petitioner and of GP for Home for Respondent No.1, GP for General Administration for Respondent No.2, GP for Revenue for Respondent No.5 and of GP for Land Acquisition for Respondent No.4, the Court made the following.

ORDER:

Heard learned counsel for the petitioner, Sri K.Raghuveer, learned Government Pleader and Learned Assistant Government Pleader for Revenue.

Learned counsel for the petitioner submits that the petitioner made an application dated 27.12.2017 to assign land to the petitioner organization as per the procedure contemplated under G.O.Ms.No.571 dated 14.09.2012 and that the same is pending with the 5th respondent.

Learned counsel for the petitioner further submits that keeping in view the present pandemic situation, the petitioner organization wants to render service to the needy people and for that purpose they are required to raise some temporary structures at their cost in the land which is sought for assignment.

Learned counsel for the petitioner further submits that in the event the concerned authorities are not inclined to grant assignment in terms of G.O.Ms.No.571, dated 14.09.2012, they would remove the temporary structures immediately without making any claim, whatsoever, after the purpose of providing service to the needy people in the light of the pandemic situation is accomplished. Let the learned Government Pleader obtain appropriate instructions in the matter.

Office to print the name of Sri Suresh Kumar Routhu for respondent No.1 and learned Additional Advocate General also.

List the matter after one week.

//TRUE COPY//

Sd/- K. TATA RAO
ASSISTANT REGISTRAR


For ASSISTANT REGISTRAR

To

1. The Pri Secretary, Ministry of Home Affairs, Union of India, New Delhi.
2. The Chief Secretary, Department of General Administration. State of Andhra Pradesh, Secretariat, Amaravathi
3. The Pri. Secretary, Dept of Revenue, Government of Andhra Pradesh Secretariat, Amaravathi
4. The Chief Commissioner Land administration (APLMA)., D.No. 22 19, Floor-II, Block-A, Jasthi Tower, Saipuram Colony Road, Gollapudi, Vijayawada
5. The Collector, Srikakulam District, Srikakulam (1 to 5 by RPAD)
6. One CC to SRI D. V. Rao, Advocate [OPUC]
7. Two CCs to GP for Home ,High Court of Andhra Pradesh. [OUT]
8. Two CCs to GP for General Administration .High Court of Andhra Pradesh. [OUT]
9. Two CCs to GP for Revenue ,High Court of Andhra Pradesh. [OUT]
10. Two CCs to GP for Land Administration ,High Court of Andhra Pradesh. [OUT]
11. One spare copy

TVR

HIGH COURT

NJSJ

DATED:07/05/2020

ORDER

WP.No.8493 of 2020

LIST AFTER ONE WEEK

12/07/2020

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
(SPECIAL ORIGINAL JURISDICTION)

FRIDAY, THE TWELFTH DAY OF JULY,
TWO THOUSAND AND TWENTY FOUR

:PRESENT:

THE HONOURABLE SRI JUSTICE GANNAMANENI RAMAKRISHNA
PRASAD

WRIT PETITION NO: 14694 OF 2024



Between:

1. Dunga papayya, s/o late Simmanna, Aged about 72 years Occ Agricultural R/o 1-131 Chinnadugaam colony, Jalumuru Mandal Srikakulam District
2. Baddi. Nagamayya, s/o Dalayya, Aged about 60 years Occ Agricultural R/o Chinnadugaam colony-pin-532474, Jalumuru Mandal Srikakulam District
3. Puli Chinnammudu, w/o Joga Rao, Aged about 50 years Occ Agricultural R/o Chinnadugaam colony-pin-532474, Jalumuru Mandal Srikakulam District
4. Lotti. Ramanamma, w/o Venkata Rao, Aged about 49 years Occ Agricultural R/o 1-142 Chinnadugaam colony-pin-532474, Jalumuru Mandal Srikakulam District
5. Puli Karuvamma, w/o Raja Rao, Aged about 60 years Occ Agricultural R/o 1-160 Chinnadugaam colony-pin-532474, Jalumuru Mandal Srikakulam District

Petitioner(s)

AND

1. The State of Andhra Pradesh, Rep by its Principal Secretary, Revenue department Secretariat Velagapudi Amaravati Guntur dist.
2. The District Collector, Srikakulam Srikakulam District
3. The Tahsildar, Jalumuru Mandal Srikakulam District

4. The village revenue Officer, Chinnadugaam village, Jalumuru Mandal Srikakulam District

Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or orders or direction more particularly one in the nature of Writ of Mandamus to declare the action of Respondent.No.2 to 4 trying to dispossessing the petitioners from the petitioners schedule Agricultural land in Sy.no. 148/1 for an extent of Ac 0.16 cents, for an extent of Ac 0.29 cents, for an extent of Ac 0.16 cents, for an extent of Ac 0.15 cents and in Sy.No.59 for an extent of Ac 0.10 cents for Total extent Ac.0.86 cents at Chinnadugaam village, Jalumuru Mandal Srikakulam District and without following the any due process of law is highly illegal, arbitrary and violation of the Art. 14,21 and 300(A) Of the Constitution of India and also violation of the principles of natural Justice consequently direct the Respondents to Regularise the petitioners schedule Agricultural land in Sy.no. 148/1 for an extent of Ac 0.16 cents, for an extent of Ac 0.29 cents, for an extent of Ac 0.16 cents, for an extent of Ac 0.15 cents and in Sy.no.59 for an extent of Ac 0.10 cents for Total extent Ac.0.86 cents at Chinnadugaam village, Jalumuru Mandal Srikakulam District

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to interfere in the petitioner schedule Agricultural land in Sy.no. 148/1 for an extent of Ac 0.16 cents, for an extent of Ac 0.29 cents, for an extent of Ac 0.16 cents, for an extent of Ac 0.15 cents and in Sy.no.59 for an extent of Ac 0.10 cents for Total extent Ac.0.86 cents at Chinnadugaam village, Jalumuru Mandal Srikakulam District, Pending disposal of WP 14694 of 2024, on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri Tota Tejeswara Rao, Advocate for the Petitioners and of GP For Revenue for Respondent Nos. 1 to 4, the Court made the following.

ORDER

“Heard Sri Tota Tejeswara Rao, learned Counsel for the Petitioners and Sri Arjun Chowdary, learned Assistant Government Pleader.

2. Let Counter Affidavit be filed within three weeks. One week thereafter for filing Rejoinder, if any.
3. Post on 12.08.2024.
4. Both the parties are directed to maintain Status quo obtaining as on today until the next listing.”

SD/- B.PRASAD RAO
ASSISTANT REGISTRAR
(Signature)
SECTION OFFICER

//TRUE COPY//

For ,

REGISTRAR

To,

1. The Principal Secretary, Revenue department Secretariat Velagapudi Amaravati Guntur dist. (By Special Messenger)
2. The District Collector, Srikakulam Srikakulam District
3. The Tahsildar, Jalumuru Mandal Srikakulam District
4. The village revenue Officer, Chinnadugaam village, Jalumuru Mandal Srikakulam District (No's 2 to 4 by RPAD)
5. One CC to Sri. Tota Tejeswara Rao Advocate [OPUC]
6. Two CCs to GP for Revenue ,High Court Of Andhra Pradesh. [OUT]
7. One spare copy

HIGH COURT

GRKP,J

DATED:12/07/2024

POST ON 12.08.2024

ORDER

WP.No.14694 of 2024

STATUS QUO



APHC010404352024



**IN THE HIGH COURT OF ANDHRA PRADESH
AT AMARAVATI
(Special Original Jurisdiction)**

[3328]

FRIDAY ,THE TWENTY SEVENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE SRI JUSTICE GANNAMANENI RAMAKRISHNA
PRASAD**

WRIT PETITION NO: 21616/2024

Between:

- 1.GONDU SIMMANNA, S/O RAMARAO, AGED ABOUT 62 YEARS OCC AGRICULTURAL R/O CHINNADUGAAM COLONY, JALUMURU MANDAL SRIKAKULAM DISTRICT
- 2.DUNGA APPARAO, S/O SIMMANNA, AGED ABOUT 60 YEARS OCC AGRICULTURAL R/O CHINNADUGAAM COLONY-PIN-532474 JALUMURU MANDAL SRIKAKULAM DISTRICT
- 3.RAVADA SIMMANNA, S/O APPA RAO , AGED ABOUT 50 YEARS OCC AGRICULTURAL R/O CHINNADUGAAM COLONY-PIN-532474 JALUMURU MANDAL SRIKAKULAM DISTRICT.
- 4.DUNGA SIMMANNA, S/O APPA RAO, AGED ABOUT 49 YEARS OCC AGRICULTURAL R/O CHINNADUGAAM COLONY-PIN-532474, JALUMURU MANDAL SRIKAKULAM DISTRICT
- 5.DUNGA ADHINARAYANA, S/O APPA RAO, AGED ABOUT 60 YEARS OCC AGRICULTURAL R/O CHINNADUGAAM COLONY-PIN-532474, JALUMURU MANDAL SRIKAKULAM DISTRICT.

...PETITIONER(S)

AND

- 1.THE STATE OF AP, Rep by its Principal Secretary,Revenue Department Secretariat

...RESPONDENT

Counsel for the Petitioner(S):

1.TOTA TEJESWARA RAO

Counsel for the Respondent:

1.GP FOR REVENUE

The Court made the following:**ORAL ORDER:**

Heard Sri Tota Tejeswara Rao, Learned Counsel for the petitioners and Sri K.Arun Chowdary, learned Assistant Government Pleader for Revenue.

2. Learned Counsel for the petitioners has drawn the attention of this court to the notice issued by the official Respondents under Section 7 of Andhra Pradesh Land Encroachment Act, 1905 and also the explanations given by the petitioners on various dates in the month of September 2024. The Learned Counsel for the petitioners has also drawn the attention of this Court to the proceedings, notices issued under Section 6 to all the petitioners. He would submit that the official Respondents have not followed the Legal procedure as contemplated under Section 6 of Andhra Pradesh Land Encroachment Act, 1905, in as much as the explanations given by the petitioners were not objectively considered by the Respondents before issuing Notices under Section 6 directing the Writ Petitioners to vacate from the subject premises within 7 days.

3. This Court has bestowed its attention on the contents of the notices issued under Section 6 of Andhra Pradesh Land Encroachment Act, 1905. It transpires from the said notices that the official Respondents have neither referred to the explanations given by the Writ Petitioners nor have given any

reasoning in respect of such explanations. Having considered these aspects, this Court is of an opinion that the final Order under Sections 6 and 7 of Andhra Pradesh Land Encroachment Act, 1905, has been passed by the official Respondents without objectively considering the explanations given by the Writ Petitioners. Therefore, this is a serious violation of Principles of Natural Justice. Accordingly, this Court is of an opinion that the notices issued to the Writ Petitioners under Section 6 cannot be sustained in law. As a consequence, all the notices issued under Section 6 of the Andhra Pradesh Land Encroachment Act, 1905, are set aside.

4. Need less to state that official Respondents have the liberty to issue fresh proceedings by following due process of law as indicated above.

5. It is clarified that so far as other proceedings before the National Green Tribunal, Chennai and its outcomes are concerned, this Court has not expressed any opinion.

6. With these observations and directions, this Writ Petition is disposed of. No order as to costs.

7. Interlocutory Applications, if any, stand closed in terms of this order.

GANNAMANENIRAMAKRISHNA PRASAD, J

Dt: 27.09.2024

RSD

**THE HONOURABLE SRI JUSTICE GANNAMANENI RAMAKRISHNA
PRASAD**

WRIT PETITION NO: 21616/2024

27.09.2024

RSD